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BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH AT NEW DELHI

O.A. No. 1160/ 2024

In the matter of:

News Item titled "Dying units continue to operate illegally in Gurgaon polluting Najafgarh drain despite court orders" appearing in The Times of India dated 22.08.2024

AND

OA No.750/2024

In the matter of:

Varun Gulati

Applicant

Versus

State of Haryana

Respondent

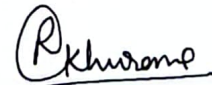
**INDEX**

S. No.	Particulars	Page No.
1.	Reply on behalf of Respondent No. 2	
2.	Annexure-R-1 (Colly)	
3	Annexure-R-2	
4	Annexure-R-3	

Filed By:

Date:03.02.2025

Place: Gurugram



Rahul Khurana, Advocate  
Counsel for Respondent No.3  
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O.A. No. 1160/ 2024

In the matter of:

News Item titled "Dying units continue to operate illegally in Gurgaon polluting Najafgarh drain despite court orders" appearing in The Times of India dated 22.08.2024

AND

OA No.750/2024

In the matter of:

Varun Gulati

Applicant

Versus

State of Haryana

Respondent

**REPLY ON BEHALF OF RESPONDENT NO. 2 THROUGH NIRMAL KUMAR, HSPCB, GURUGRAM REGION (NORTH).**

**MOST RESPECTFULLY SHOWETH:**

1. That present reply is being filed by Nirmal Kumar, SEE, Regional Officer, HSPCB, Gurugram Region (North) (Respondent No. 2) who is authorised to file reply on behalf of Respondent No. 2. .
2. Whereas, Hon'ble NGT vide order dated 13.09.2024 has registered OA No. 1160 of 2024 *suo-motu* on the basis of the news item titled "Dying units continue to operate illegally in Gurgaon polluting Najafgarh drain despite court orders" appearing in The Times of India dated 22.08.2024. NGT order dated 13.09.2024, reproduced as under:-

*".....2. The matter relates to the operation of numerous dyeing units in Gurgaon, particularly in Sector 103, Basai, and Sector 36, that are covertly discharging toxic effluents into the Najafgarh drain, which flows into the Yamuna River. As per the article, these units appear inactive from the front, but operations continue at the back, where freshly dyed denims are hung to dry. Despite rules requiring only treated sewage to be released into rivers, untreated wastewater from these units is being channeled into the drain.*

3. The article highlights that dyeing units are also tagged as 'red' industries due to their high pollution levels and these units are not permitted to operate outside industrial areas. However, they are found near residential areas, schools, and even under-construction Sheetla Mata Medical College and Hospital. Residents have long complained about the foul-smelling discoloured water in the drain, which changes colour depending on the dyes used. This pollution has made life of the locals miserable, causing health issues like asthma and skin rashes.....”

3. Whereas, in reply to the OA No. 1160 of 2024 and in continuation to the joint committee reply dated 15.07.2024 in OA No. 750 titled as Varun Gulati Versus State of Haryana & Ors. & Hon'ble NGT vide order dated 13.09.202 & objection raised by the applicant, it is hereby submitted that HSPCB has issued closure orders, against the unit, implemented at the site by sealing plant & machinery, recommended Environmental compensation against the said units and is under process and will be decided after following due processor as per provisions of the law.

Industry wise details are as below:-

Sr. No.	Name and address of Unit	Date of Inspection	Status of consent to operate	No. and Date of issuance of Closure Order	Date of Compliance of Closure Order	Status of Electricity Connections	EC status
1.	M/s Greash Washing, Dhanwapur, Gurugram (Lat-28°28'47.54388" & Long-76°59'21.75")	23.10.2023, 02.11.2023 & 12.07.2024	Not obtained	HSPCB/GUR/2023/INS/49580477C ONC O001-00 dated 14.12.2023	05.01.2024 (Unit found dismantled at site)	--	Environmental compensation recommended against the unit vide letter dated 29.11.2023. Under process.
2.	28.2848.3N 76 59 21.7 E	21.09.2022, 04.10.2022, 07.10.2022, 02.11.2023 & 12.07.2024	Not obtained	Unit found dismantled at site	Unit found dismantled at site	--	--
3	M/s Satguru Washing Village Dhanwapur, Gurugram (Lat-28°28'46.17912" & Long-76°59'20.56128")	21.09.2022, 04.10.2022, 07.10.2022, 02.11.2023, 24.01.2024 & 12.07.2024	Not obtained	HSPCB/GUR/2024/INS/50485292C ONC001-004 dated 02.05.20	14.05.2024 (Unit found dismantled at site)	--	Environmental compensation recommended against the unit vide letter No. HSPCB/GRN

				24			/2024/2314 Dated:- 01.02.2025. Under process.
4	M/s Shine Washing, VPO Dhanwapur, Sector- 104, Gurugram (Lat- 28.479033° & long- 76.988345°)	20.09.2022	Not obtained	HSPCB/ GUR/202 2/INS/28 894649C ONCO00 1- 004dated 15.10.20 22	14.11.2022 (Unit found dismantled at site)	--	EC imposed against the unit of Rs. 14265625/- vide H.Q letter No. I/248480/202 4 dated 29.04.2024
5.	28.2838.6N 76.59 48.3 E	02.11.2023	Not obtained	Unit found dismantle d at site	02.11.2023 Unit found dismantled at site	--	--
6.	M/s S.S Wash,D-64, RamVihar, Dhanwapur, Gurugram (Lat-28.477436 & Long- 76.997798)	17.05.2022	Not obtained	No. I/117467/ 2022date d 08.06.20 22	16.06.2022	Disconne cted	EC imposed against the unit of Rs. 1054688/- vide H.Q letter No. No. I/147618/202 3 dated 31.12.2022
7.	M/s Balaji Enterprises, Village Dhanwapur, Near Godown, Gurugram (Lat- 28°28'47.943 12" & Long- 76°59'36.115 08")	31.05.2022	Not obtained	No. I/118915/ 2022 dated 16.06.20 22	18.06.2022	Disconne cted	EC imposed against the unit of Rs. 1937500/- vide H.Q letter No. I/156942/202 3 dated 18.03.2023
8.	M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram- 122001 (Lat- 28.483350° & long- 76.999393°)	20.06.2022 & 26.10.2023 & 13.07.2024	Not obtained	No. I/125719/ 2022 dated 21.07.20 22	25.07.2022 (Unit found dismantled at site)	Disconne cted	EC imposed against the unit of Rs. 4687500/- vide H.Q letter No. I/148513/202 3 dated 04.01.2023
9.	M/s Shree Sai V.R Washing, Khasra No.272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana (Lat- 28.487118° & long- 77.00204°)	24.05.2022 & 21.09.2022	Not obtained	No. I/118369/ 2022 dated 13.06.20 22	15.06.2022	Disconne cted	EC imposed against the unit of Rs. 9843750/- vide H.Q letter No. I/147592/202 3 dated 30.12.2022
10	28 2915.9 N 76 59 57.6 E	04.10.202 2	Not	Unit	Unit found	--	--

		& 07.10.2022	obtained	found dismantle d at site	dismantled at site		
11	M/s unnamed unit Dhanwapur Road, Ram Vihar, sect or- 104, Gurugram (Lat- 28.479182° & long- 76.996028°)	21.09.2022 & 04.10.2022 & 07.10.2022 2	Not obtained	HSPCB/ GUR/202 2/INS/29 207772C ONCO00 1-004 dated 22.12.20 22	23.12.2022	--	EC imposed against the unit of Rs. 14265625/- vide H.Q letter No. I/163406/202 3 dated 15.05.2023
12	M/s Hi look washing, Village Dhanwapur, Gurugram (Lat- 28.478905 & long- 76.997373)	02.11.2023 & 25.01.2024	Not obtained	HSPCB/ GUR/202 4/INS/50 485285C ONCO00 1-004 dated 25.04.20 24	15.07.2024 (Unit found closed from main gate, closure pasted & DG set sealed)	--	EC imposed against the unit of Rs. 14265625/- vide H.Q letter No. I/257981/202 4 dated 16.09.2024
13	28.479113 77.997042	02.11.2023	Not obtained	Unit found dismantle d at site	02.11.2023 (Unit found dismantled at site)	--	--
14	M/s Durga Enterprises, Kh. No. 36/37, Rect. No. 39/1/2/1 (1-16), Shyam Chowk, Dhankot, Gurugram	26.10.2023 & 16.01.2024 & 13.07.2024	Not obtained	Unit found dismantle d at site	13.07.2024 (Unit found dismantled at site)	--	EC imposed against the unit of Rs. 14265625/- vide H.Q letter No. I/162446/202 3 dated 09.05.2023
15	M/s Santosh Washing, Village Bajghera, Gurugram (Lat- 28.526719° & long- 77.017658°)	25.05.2022	Not obtained	No. I/118373/ 2022 dated 13.0 6.2022	22.06.2022	Disconne cted	EC imposed against the unit of Rs. 14265625/- vide H.Q letter No. I/147489/202 2 dated 29.12.2022
16	M/s D.K Dry cleaning & laundry service, Village Bajghera, Sector-113, Gurugram (Lat- 28°31'24.67 272" & Long- 77°1'22'457 64")	07.11.2023	Not obtained	No. HSPCB/ GUR/202 3/INS/50 889048C ONC O001- 004 dated 08.12.20 23	05.01.2024	--	Environmenta l compensation recommended against the unit vide letter dated 13.03.2024. Under process.

17	28.52711 77.016961	21.12.2023	Not obtained	Unit found dismantle d at site	Unit found dismantled at site	--	--
18	28.520825 77.019417	21.12.2023	Not obtained	Unit found dismantle d at site	Unit found dismantled at site	--	--
19	M/s CM Indigo Pvt. Ltd., Plot No.- 604- 605,PaceCity- 1,Sector- 37,Gurgaon	09.10.2023	Not obtained	SCN for closure issued vide letter dated 08.12.20 23. Unit replied vide letter dated 04.01.20 24 and informed that unit found closed & dismantle d.	Unit found dismantled at site	--	NA
20	New identified unit M/s Unnamed unit at (28°28'45.741 36" 76°59'17.5794 ") village Dhanwapur, Gurugram Now M/s Satnam process	13.07.2024	Not obtained	HSPCB/ GUR/202 4/INS/73 226800C ONCO00 1-004	07.11.2024	--	Environmenta l compensation recommended against the unit vide letter No. HSPCB/GRN /2024/ 2315 Dated:- 03.02.2025. Under process
21	New identified unit M/s Unnamed unit at (28°28'45.891 12" 76°59'16.7841 6") village Dhanwapur, Gurugram now M/s S.N Enterprises	12.07.2024	Not obtained	HSPCB/ GUR/202 4/INS/73 226919C ONCO00 1-004 dated 29.10.20 24	07.11.2024	--	Environmenta l compensation recommended against the unit vide letter No. HSPCB/GRN /2024/ 2316 Dated:- 03.02.2025. Under process
22	M/s J.P. Enterprises, Village Bajghera Near Petrol Pump	13.07.2024	Not obtained	HSPCB/ GUR/202 4/INS/73 225799C ONCO00	07.11.2024	--	Environmenta l compensation recommended against the

	Palam Vihar, Gurugram (Lat-28°31'31.4562" Long-77°1'5.68164")			1-004 dated 30.10.2024			unit vide letter No. HSPCB/GRN /2024/ 2317 Dated:- 03.02.2025. Under process.
23	M/s Satguru Wash, Dhanwapur, Sector-103, Gurugram (Lat-N 28°29'5.34012" & Long-E76°58'42.94812")	15.10.2024	Not obtained	HSPCB/GUR/2024/INS/86 309661C ONCO00 1-004 dated 27.12.2024	08.01.2025	--	Environmental compensation recommended against the unit vide letter No. HSPCB/GRN /2024/ 2318 Dated:- 03.02.2025. Under process.
24	M/s Maruti Enterprises, Dhanwapur, Kherki Majra (LHS of Shed-1), Gurugram (Lat-N 28°29'5.6634" & Long-E76°58'41.57904")	15.10.2024	Not obtained	HSPCB/GUR/2024/INS/86 306395C ONCO00 1-004 dated 27.12.2024	08.01.2025 (Plant & machinery dismantled at site)	--	--
25	M/s Unnamed jeans washing unit, Dhanwapur, Kherki Majra (RHS of Shed-1), Gurugram (Lat-N 28°29'5.16588" & Long-E76°58'41.18988")	15.10.2024	Not obtained	Unit found dismantled at site	Unit found dismantled at site	--	--
26	M/s Jeetu Wash, Basai, Gurugram (Lat-N 28°27'46.62036" & Long-E76°58'55.67124")	15.10.2024	Not obtained	HSPCB/GUR/2024/INS/86 292606C ONCO00 1-004 dated 27.12.2024	10.01.2025	--	Environmental compensation recommended against the unit vide letter No. HSPCB/GRN /2024/ 2319 Dated:- 03.02.2025. Under

							process.
27	M/s Unnamed jeans washing unit, Basai, Gurugram (Now M/s Softex Processing 68/1, Industrial area, Basai, Gurugram) (Lat-N 28°29'3.89832" & Long-E76°58'42.65544")	15.10.2024	Not obtained	Recommended closure order to H.Q on 01.02.2025 through general inspection module	--	--	--
28	(Lat-N 28°27'38.21112" & Long-E76°59'22.36992")	15.10.2024	Not obtained	Unit found closed & in abandoned condition	Unit found closed & in abandoned condition	--	--

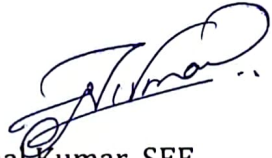
Copy of closure orders, EC orders/recommendation of imposing of Environmental Compensation attached as **Annexure-1 (Colly)**

4. That the closure orders of the each and every units has also been marked to the Executive Engineer, DHBVNL, Gurugram for disconnection of electricity connection of the unit and again against requested by this office vide letter No. HSPCB/GRN/2024/2313 Dated:- 01.02.2025 to submit the compliance of disconnection of electricity of the said illegal units alongwith electricity bill & detail of owner of electric connection holder/owner of the land as required for imposing Environmental Compensation against the unit. Copy of letter dated 01.02.2025 attached as **Annexure-2**.
5. Whereas, Regional office, HSPCB, Gurugram Region (N) requested to Dy. Excise & Taxation Commissioner, Gurugram vide letter No. 1/126350/2022 dated 26.07.2022, letter dated 22.02.2023, letter dated 23.02.2023, letter dated 15.11.2023 & letter dated 11.11.2024 & requested to Commissioner, Municipal Corporation, Gurugram vide letter No. HSPCB/GRN/2024/2204 dated 08.01.2025, No. HSPCB/GRN/2024/2205 dated 08.01.2025 & HSPCB/GRN/2024/2312 Dated:-01.02.2025 to supply the unit owner & land owner details and action taken as per provision of Municipal Corporation Act against the illegal units operating in residential area in the jurisdiction of Municipal

Corporation, Gurugram at the earliest. Copy of letter dated 01.02.2025 attached as **Annexure-3**.

In view of submissions made herein above, it is humbly submitted that answering respondent is committee for environmental compliances and undertakes to comply with the directions passed by this Hon'ble Tribunal.

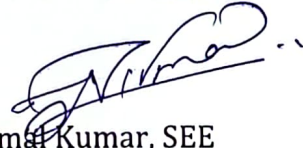
Date: 03.02.2025  
Place: Gurugram

  
Nirma Kumar, SEE  
Regional Officer,  
HSPCB Gurugram Region (North)

**VERIFICATION**

Verified that the contents of para no. 1 to 5\_ of the reply are true and correct to the best of my knowledge and information derived from the official record. Nothing material has been concealed therein.

Date: 03.02.2025  
Place: Gurugram

  
Nirma Kumar, SEE  
Regional Officer,  
HSPCB Gurugram Region (North)

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/s Satguru Washing, Plot No. 32, Sector-104, Dhanwapur, Gurugram has established and operating a Jeans washing at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. NMCG Complaint vide letter dated 02-Nov-2023

Whereas, the above said unit was visited by the field officer of the Board on 24-Jan-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating without obtaining CTE/CTO from the Board and without installation of Effluent Treatment Plant.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50485292SCNCC001 dated 03/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/50485292CONCR002 dated 25-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
30-Apr-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/50485292CONCO001-  
004**

**Dated:02-May-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Satguru Washing, Plot No. 32, Sector-104, Dhanwapur, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/s Greash Washing, Dhanwapur, Gurugram-122001 has established and operating a Washing of jeans at Dhanwapur, Gurugram-122001 which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun through NMCG Complaint vide No. Gri/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 23-Oct-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining Consent to Establish/ Consent to operate from the Board & not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/49580477SCNCC001 dated 23/10/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2023/RO/INS/49580477CONCR001 dated 29-Nov-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Greash Washing Dhanwapur, Gurugram-122001 by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
13-Dec-2023**

**Chairman**

**Endst. No.:HSPCB/GUR/2023/INS/49580477CONCO001-  
004**

**Dated:14-Dec-2023**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Greash Washing, Dhanwapur, Gurugram-122001

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.GOV.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Shine Washing, VPO Dhanwapur, Sector-104, Gurugram has established and operating a unit of washing and dyeing of jeans at VPO Dhanwapur, Sector-104, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati vide letter dated 26-Aug-2022

Whereas, the above said unit was visited by the field officer of the Board on 20-Sep-2022 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, the sample(s) of effluent , were collected by the field officer of the Board during the inspection of the above said unit on 20-Sep-2022 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	663	30.09.2022	BOD	92	30
effluent	663	30.09.2022	COD	440	250
effluent	663	30.09.2022	TSS	236	100

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2022/INS/28894649SCNCC001 dated 29/09/2022 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurugram North vide his recommendation letter number HSPCB/GUR/2022/RO/INS/28894649CONCR001 dated 08-Oct-2022 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Shine Washing VPO Dhanwapur, Sector-104, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
12-Oct-2022**

**Chairman**

**Endst. No.:HSPCB/GUR/2022/INS/28894649CONCO001-  
004**

**Dated:15-Oct-2022**

A copy of the above is forwarded to the following for information and necessary action:-

## HARYANA STATE

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurugram North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Shine Washing VPO Dhanwapur, Sector-104, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

I/117467/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram has established and operating a unit for washing of jeans which is polluting in nature and is covered under the Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board along with the representative of Chairperson-cum-CEO, Zila Parishad, Gurugram on 17.05.2022 and reported that during inspection unit was found established/ operating without obtaining consent to establish/operate from the Board & without installation of pollution control measures i.e ETP;

Whereas, Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/114095/2022 dated 18.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116988/2022 dated 03.06.2022 and no. I/117326/2022 dated 07.06.2022 has recommended for taking closure action against the unit under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance of directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
7<sup>th</sup> June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is asked to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram.

Signed by Jatinder Pal  
Sr. Env. Engineer (WC)  
For Chairman  
Date: 08-06-2022 10:00:07  
Reason: Approved

I/118915/2022



HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s Balaji Enterprises, Village Dhanwapur, near Godown, Gurugram has established and operating a unit for washing of jeans which is polluting in nature and is covered under the Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 31.05.2022 and reported that during inspection unit was found established/ operational without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/116231/2022 dated 31.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, Regional Officer, Gurugram (North) vide his letter no. 2105779/2022 dated 13.06.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Balaji Enterprises, Village Dhanwapur, near Godown, Gurugram by sealing its plant, machinery and DG sets alongwith disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
16<sup>th</sup> June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure compliance of the closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Balaji Enterprises, Village Dhanwapur, Near Godown, Gurugram.

Sr. Env. Engineer (WC)  
For Chairman

Signed by Jatinder Pal  
Singh

Date: 16-06-2022 10:48:33

Reason: Approved

I/125719/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram has established and operating a unit for Washing of jeans which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 20.06.2022 and reported that during inspection unit was found established/operational without obtaining CTE/CTO from the Board and not installed ETP;

Whereas, effluent sample was collected from the unit and as per analysis report no. 30 dated 27.06.2022, the parameters found exceeding the prescribed limits;

Whereas, a Show Cause Notice for closure was issued to the above said unit by Regional Officer, Gurugram (North) vide his letter No. HSPCB/GUR/2022/INS/25586198SCNCC001 dated 21.06.2022 and the Regional Officer has reported that the unit has not submitted reply/compliance in this regard till date;

Whereas, Regional Officer, Gurugram (North) vide his letter no. HSPCB/GUR/2022/RO/INS/2556198CONCR001 dated 05.07.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electricity supply with immediate effect.

In addition to above it is also intimated that non-compliance of directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

**Dated Panchkula, the  
21<sup>st</sup> July, 2022**

**A.K Singh, IAS  
Chairman**

**Endst. No**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is asked to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environmental Compensation.
4. M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram.

**Sr. Env. Engineer (WC)  
For Chairman**

Signed by Jatinder Pal  
Singh

Date: 21-07-2022 12:28:16

Reason: Approved

I/118369/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

CLOSURE ORDER

Whereas, M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana has established and operating a unit for washing of jeans which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board along with the representative of Chairperson-cum-CEO, Zila Parishad, Gurugram on 24.05.2022 and reported that during inspection unit was found established/ operating without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/115282/2022 dated 25.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116979/2022 dated 03.06.2022 and no. 2093851/2022 dated 08.06.2022 has recommended for taking closure action against the unit under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
11<sup>th</sup> June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana.

Signed by Jatinder Pal  
Sr. Env. Engineer (WC)  
For Chairman  
Date: 13-06-2022 09:33:26  
Reason: Approved



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.GOV.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s unnamed unit, Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long-76.995917) has established and operating a unit of washing of fabric at Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long- 76.995917) which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati vide No.Grie/07082 2/4060- NMCG on NMCG Portal vide letter dated 07-Aug-2022

Whereas, the above said unit was visited by the field officer of the Board on 07-Oct-2022 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was established and operating illegally without obtaining CTE/CTO from the Board & without installation of Effluent Treatment Plant.

Whereas, the sample(s) of effluent , was collected by the field officer of the Board during the inspection of the above said unit on 07-Oct-2022 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	789	18.10.2022	TSS	220	100
effluent	789	18.10.2022	COD	304	250
effluent	789	18.10.2022	BOD	62	30

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2022/INS/29207772SCNCC001 dated 08/10/2022 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2022/RO/INS/29207772CONCR001 dated 16-Dec-2022 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water

(Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s unnamed unit Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long- 76.995917) by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
21-Dec-2022**

**Chairman**

**Endst. No.:HSPCB/GUR/2022/INS/29207772CONCO001-  
004**

**Dated:22-Dec-2022**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurugram North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s unnamed unit, Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long-76.995917)

**JATIND** Digitally signed  
by  
**ERPAL** JATINDERPAL  
**SINGH** SINGH  
Date:  
2022.12.22  
12:32:09 +05'30'  
**J P Singh, Sr Environment Engineer**  
**Branch Incharge (HQ)**  
**For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Hi look washing,, Village Dhanwapur, Gurugram has established and operating a Washing of jeans at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun vide complaint No. Grie/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 25-Jan-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining CTE/CTO from the Board and without installation of pollution control devices.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50485285SCNCC001 dated 03/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/50485285CONCR002 dated 29-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Unit (Jeans Washing) Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
18-Apr-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/50485285CONCO001-  
004**

**Dated:25-Apr-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Hi look washing, Village Dhanwapur, Gurugram

**JATIND**  
**ERPAL**  
**SINGH**  
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by JATINDERPAL  
SINGH  
Date: 2024.04.25  
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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

I/118373/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s Santosh Washing, Vill. Bajghera, Gurugram has established and operating a unit for washing of fabric which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 25.05.2022 and reported that during inspection unit was found established/ operational without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/115569/2022 dated 26.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116971/2022 dated 03.06.2022 and no. 2093797/2022 dated 08.06.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Santosh Washing, Vill. Bajghera, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
10th June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Santosh Washing, Vill. Bajghera, Gurugram.

Sr. Engineer (W/C) Pal  
Chairman

Date: 13-06-2022 10:06:37

Reason: Approved



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s D.K Dry Cleaning and laundry service, Village Bajghera, Sector-113, Gurugram has established and operating a Garment washing at Village Bajghera, Sector-113, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun, vide Complaint No. Gri/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 07-Nov-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating without obtaining CTE/CTO from the Board & without installation of pollution control devices.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50889048SCNCC001 dated 09/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2023/RO/INS/50889048CONCR001 dated 30-Nov-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s D.K Dry Cleaning and laundry service Village Bajghera, Sector-113, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
07-Dec-2023**

**Chairman**

**Endst. No.:HSPCB/GUR/2023/INS/50889048CONCO001-  
004**

**Dated:08-Dec-2023**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, GURGAON NORTH
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s D.K Dry Cleaning and laundry service Village Bajghera, Sector-113, Gurugram

**JATIND  
ERPAL  
SINGH**  
Digitally signed  
by JATINDERPAL  
SINGH  
Date: 2023.12.08  
16:58:23 +05'30'

**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board**

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

**CLOSURE ORDER**

Whereas, Unnamed Jeans Washing Unit, Village Dhanwapur, Gurugram has established a Washing of jeans at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 13-Jul-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Not obtained CTE/CTO from the Board.
2. Not installed pollution control devices.
3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.
4. Unit found closed at the site.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2024/INS/73226800SCNCC001 dated 15/07/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/73226800CONCR001 dated 28-Aug-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
24-Oct-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/73226800CONCO001-  
005**

**Dated:29-Oct-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram
5. Executive Engineer, MCG Division, Gurugram. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board**

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

**CLOSURE ORDER**

Whereas, Unnamed Jeans Washing Unit, Village Dhanwapur, Gurugram has established a Washing of jeans at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 12-Jul-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Not obtained CTE/CTO from the Board.
2. Not installed pollution control devices.
3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat.
4. At the time of inspection, unit was found closed at site.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2024/INS/73226919SCNCC001 dated 15/07/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/73226919CONCR001 dated 26-Aug-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
24-Oct-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/73226919CONCO001-  
005**

**Dated:29-Oct-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram
5. Executive Engineer, MCG Division, Gurugram. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s J.P. Enterprises, Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram has established and operating a Dyeing of fabric at Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 13-Jul-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Not obtained CTE/CTO from the Board.
2. Not installed pollution control devices.
3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.
4. As per analysis report vide No. 719 dated 23.07.2024, parameters found exceeding the prescribed limits.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2024/INS/73225799SCNCC001 dated 15/07/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/73225799CONCR001 dated 26-Aug-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s J.P. Enterprises Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
24-Oct-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/73225799CONCO001-  
004**

**Dated:30-Oct-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s J.P. Enterprises Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram

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Date: 2024.10.30  
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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-Hqhspcb@hspcb.org.in****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, Satguru Wash, Dhanwapur Sector 103, Gurugram has established and operating a Washing of jeans at Dhanwapur Sector 103, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati on SMGT portal, news paper article vide letter dated 22-Aug-2024

Whereas, the above said unit was visited by the field officer of the Board on 15-Oct-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter Nil dated 15/10/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/86309661CONCR001 dated 16-Dec-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Satguru Wash Dhanwapur Sector 103, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
20-Dec-2024**

**Vineet Garg, IAS  
Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/86309661CONCO001-  
004**

**Dated:27-Dec-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Satguru Wash Dhanwapur Sector 103, Gurugram

**HARYANA STATE**

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Maruti Enterprises, Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram has established and operating a Washing of jeans at Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati on SMGT portal, news paper article vide letter dated 22-Aug-2024

Whereas, the above said unit was visited by the field officer of the Board on 15-Oct-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter Nil dated 15/10/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/86306395CONCR001 dated 16-Dec-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Maruti Enterprises Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
20-Dec-2024**

**Vineet Garg, IAS  
Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/86306395CONCO001-  
004**

**Dated:27-Dec-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Maruti Enterprises Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-Hqhspcb@hspcb.org.in****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/s Jeetu Wash, Village Basai, Gurugram has established and operating a Washing of jeans at Village Basai, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati on SMGT portal, news paper article vide letter dated 22-Aug-2024

Whereas, the above said unit was visited by the field officer of the Board on 15-Oct-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter Nil dated 15/10/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/86292606CONCR001 dated 16-Dec-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Jeetu Wash Village Basai, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
20-Dec-2024**

**Vineet Garg, IAS  
Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/86292606CONCO001-  
004**

**Dated:27-Dec-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Jeetu Wash Village Basai, Gurugram

**HARYANA STATE**

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**HARYANA STATE POLLUTION CONTROL BOARD**

**C-11, SECTOR-6, PANCHKULA**  
**Ph-0172-577870-73, Fax No. 2581201**  
**E-mail: hspcbwatercell@gmail.com**



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**ORDER**

Whereas M/s Shine Washing, VPO Dhanwapur, Sector-104, Gurugram, Haryana is covered under the Orange Category and is a small scale unit, which is polluting in nature;

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, the CPCB has prepared a methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 – holding that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute;

Whereas, it has been ordered vide Head office order Endst. No. HSPCB/PLG/2019/6043-50 Dated 29.04.2019 and No. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana and the same has been approved by the Board in its 184<sup>th</sup> meeting. The modalities/methodology of environmental compensation of HSPCB is placed on website of Board for transparency and for accessibility of concerned stakeholders;

Whereas, a committee was constituted at head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and Endst No. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 & 02.04.2023 to examine and finalize case of the environment compensation submitted by the Regional Officers so as to maintain the uniformity among all the cases. The report submitted by committee placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation for violation that the unit was found operating without obtaining CTE/CTO from the board, unit has not installed effluent treatment plant generated from the process and as per analysis report No. 663 dated 30.09.2022, the parameters were found exceeding the prescribed limits. So, the unit is liable to pay Environmental Compensation as per policy order No. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas, a personal hearing was given to the unit on 09.04.2024 at 11:00 AM under the Chairmanship of Chief Environmental Engineer, Haryana State Pollution Control Board and Sh. Vikas Grewal, Scientist 'B' Gurugram (North) was present in the hearing, but no representative of the unit attend the hearing in spite of being given three opportunities for the same.

Whereas, the Regional Officer vide letter dated 12.11.2022 and 23.10.2023 has sent the calculation of environment compensation against the unit for above said violations and the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by Regional Officer in case of said unit, in its personal hearing held on 09.04.2024 at 11:00 AM as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:-

$EC = PI \times N \times R \times S \times LF = 50 \times 1826 \times 250 \times 0.5 \times 1.25 = \text{Rs. } 1,42,65,625/-$  where, PI =Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered with the directions to the unit M/s Shine Washing, VPO Dhanwapur, Sector-104, Gurugram, Haryana, to deposit environment compensation of Rs= 1,42,65,625/- (One Crore, Forty Two Lakh, Sixty Five Thousand, Six Hundred, Twenty Five Rupees only) with the Haryana State Pollution Control Board as Environment Compensation within 30 days on account of the damage caused by the unit to the environment.

I/248480/2024

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law.

Dated Panchkula, the  
2024

HSPCB

Chairman

29-0

Endst. No.

Dated: 29-04-2024

A copy of the above is forwarded to the following for information and immediate necessary action: -

1. The Regional officer, Gurugram North. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Accounts Officer, HSPCB, Panchkula.
3. M/s Shine Washing, VPO Dhanwapur, Sector-104, Gurugram, Haryana, to deposit above amount of EC in saving Bank Account of INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

Signed by Environmental Engineer (WC)

Kamaljit Singh For Chairman

Date: 29-04-2024 16:28:37

I/147618/2023



HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbwatercell@gmail.com

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**ORDER**

Whereas M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram is involved in the process of washing of jeans and is covered under the Orange category, which is polluting in nature;

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti&Anr. Vs. Union of India &Ors, CPCB has prepared Methodology for Assessing Environmental Compensation. The Methodology prepared by CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996) 5 SCC 647 Para 12-18 – holding that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head office order Endst. No. HSPCB/PLG/2019/6043-50 Dated 29.04.2019 and No. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 to adopt the modalities/methodology suggested by CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana and same has been approved by the Board in its 184th meeting. The modalities/methodology of environmental compensation of HSPCB placed on website of Board for transparency and for accessibility of concerned stakeholders;

Whereas, a committee was constituted at head office level vide order Endst. No. I/138645/2022 dated 20.10.2022 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases. The report submitted by committee placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation for operating without obtaining CTE/CTO, not installed ETP and discharging the effluent beyond prescribed limits.

Whereas, Regional Officer, Gurugram (North) vide his letter No. No. I/2120641/2022 dated 17.06.2022 has sent the calculation of environment compensation against the unit for above said violations and accordingly the Environment Compensation Assessment Committee had finalized environmental compensation of Rs. 10,54,688/- and competent authority had issued order with the directions to the unit to deposit Environment compensation of Rs. 10,54,688/-.

Whereas, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by Regional Officer

I/147618/2023

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in case of said unit, in its meeting held on 13.12.2022 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:-

$EC = PI \times N \times R \times S \times LF = 50 \times 135 \times 250 \times 0.5 \times 1.25 = \text{Rs}10,54,688/-$   
where, PI =Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered with the directions to the unit M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram to deposit Environment compensation of Rs. 10,54,688/- (Ten lakh, Fifty Four Thousand, Six Hundred, Eighty Eight Rupees Only) with the Haryana State Pollution Control Board as Environment Compensation within 07 days on account of the damage caused by the unit to the Environment..

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law.

Dated Panchkula, the

Chairman, HSPCB

Dated: 30/12/2022

Endst. No. HSPCB/WC/2022

Dated: 30/12/2022

A copy of the above is forwarded to the following for information and immediate necessary action: -

1. The Regional officer, Gurugram (North). He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Accounts Officer, HSPCB, Panchkula
3. M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram with direction to deposit above amount of EC in saving Bank Account of INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

Signed by Jatinder Pal  
Singh

Date: 02-01-2023 09:57:07

Sr. Environmental Engineer (HQ)

For Chairman

I/156942/2023



HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbwatercell@gmail.com

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**ORDER**

Whereas M/s Balaji Enterprises, Village Dhanwapur, Near Godown, Gurugram, Haryana is involved in the process of washing of Jeans and is covered under Orange category, which is polluting in nature;

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India &Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 – holding that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head office order Endst. No. HSPCB/PLG/2019/6043-50 Dated 29.04.2019 and No. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 to adopt the modalities/methodology suggested by CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana and same has been approved by the Board in its 184th meeting. The modalities/methodology of environmental compensation of HSPCB placed on website of Board for transparency and for accessibility of concerned stakeholders;

Whereas, a committee was constituted at head office level vide order Endst. No. I/138645/2022 dated 20.10.2022 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases. The report submitted by committee placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation for operating without obtaining CTE/ CTO, not installed ETP and discharging the effluent beyond prescribed limits.

Whereas, Regional Officer vide letter No. I/2235880/2022 dated 28.07.2022 has sent the calculation of environment compensation against the unit for above said violations and accordingly the Environment Compensation Assessment Committee had finalized environmental compensation of Rs. 19,37,500/- and competent authority had issued order with the directions to the unit to deposit Environment compensation of Rs. 19,37,500/-.

Whereas, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by Regional Officer

I/156942/2023

in case of said unit, in its meeting held on 20.02.2023 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:-

$EC = PI \times N \times R \times S \times LF = 50 \times 248 \times 250 \times 0.5 \times 1.25 = \text{Rs}19,37,500/-$   
where, PI =Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered with the directions to the unit M/s Balaji Enterprises, Village Dhanwapur, Near Godown, Gurugram, to deposit Environment compensation of Rs. 19,37,500/- (Nineteen Lakh, Thirty Seven Thousand, Five Hundred Rupees Only) with the Haryana State Pollution Control Board as Environment Compensation within 07 days on account of the damage caused by the unit to the Environment.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law.

**Dated Panchkula, the Chairman, HSPCB**

**17 March, 2023**

**Endst. No. HSPCB/WC/2023**

**Dated: 18/03/2023**

A copy of the above is forwarded to the following for information and immediate necessary action: -

1. The Regional Officer, Gurugram (North). He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Accounts Officer, HSPCB, Panchkula.
3. M/s Balaji Enterprises, Village Dhanwapur, Near Godown, Gurugram, Gurugram with direction to deposit above amount of EC in saving Bank Account of INDUSIND Bank, Sector-9, Panchkula in Account Number-100053543757 having IFSC Code: INDB0000164.

Signed by Jatinder Pal  
Singh

Date: 20-03-2023 10:20:58

Reason: Approved

**Sr. Environmental Engineer (HQ)**

**For Chairman**

I/148513/2023



HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbwatercell@gmail.com

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### ORDER

Whereas M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram is involved in the process of washing of jeans and is covered under the Orange category, which is polluting in nature;

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared Methodology for Assessing Environmental Compensation. The Methodology prepared by CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996) 5 SCC 647 Para 12-18 – holding that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head office order Endst. No. HSPCB/PLG/2019/6043-50 Dated 29.04.2019 and No. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 to adopt the modalities/methodology suggested by CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana and same has been approved by the Board in its 184th meeting. The modalities/methodology of environmental compensation of HSPCB placed on website of Board for transparency and for accessibility of concerned stakeholders;

Whereas, a committee was constituted at head office level vide order Endst. No. I/138645/2022 dated 20.10.2022 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases. The report submitted by committee placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation for operating without obtaining CTE/CTO, not installed ETP and discharging the effluent beyond prescribed limits.

Whereas, Regional Officer vide letter No. I/2232897/2022 dated 27.07.2022 and No. I/2367585/2022 dated 22.09.2022 has sent the calculation of environment compensation against the unit for above said violations and accordingly the Environment Compensation Assessment Committee had finalized environmental compensation of Rs. 46,87,500/- and competent authority had issued order with the directions to the unit to deposit Environment compensation of Rs. 46,87,500/-.

Whereas, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by Regional Officer

I/148513/2023

606

in case of said unit, in its meeting held on 13.12.2022 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:-

$EC = PI \times N \times R \times S \times LF = 50 \times 600 \times 250 \times 0.5 \times 1.25 = Rs. 46,87,500/-$   
where, PI =Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered with the directions to the unit M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram to deposit Environment compensation of Rs. 46,87,500/- (Forty Six lakh, Eighty Seven Thousand, Five Hundred Rupees Only) with the Haryana State Pollution Control Board as Environment Compensation within 07 days on account of the damage caused by the unit to the Environment.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law.

Dated Panchkula, the

Chairman, HSPCB

Dated: 04/01/2023

Endst. No. HSPCB/WC/2022

Dated: 04/01/2023

A copy of the above is forwarded to the following for information and immediate necessary action: -

1. The Regional officer, Gurugram North. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Accounts Officer, HSPCB, Panchkula
3. M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram with direction to deposit above amount of EC in saving Bank Account of INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

Signed by Jatinder Pal

Singh

Date: 05-01-2023 15:44:53

Reason: Approved

Sr. Environmental Engineer (HQ)

For Chairman

I/147592/2023



**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11, SECTOR-6, PANCHKULA**  
**Ph-0172-577870-73, Fax No. 2581201**  
**E-mail: hspcbwatercell@gmail.com**

**ORDER**

Whereas M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana is involved in the process of washing of jeans and is covered under the Orange category, which is polluting in nature;

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti&Anr. Vs. Union of India & Ors, CPCB has prepared Methodology for Assessing Environmental Compensation. The Methodology prepared by CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action &Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996) 5 SCC 647 Para 12-18 – holding that "Polluter Pay" principle is 'accepted principle and part of environmental law of the country, even without specific statute;

Whereas, it has been ordered vide Head office order Endst. No. HSPCB/PLG/2019/6043-50 Dated 29.04.2019 and No. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 to adopt the modalities/methodology suggested by CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana and same has been approved by the Board in its 184th meeting. The modalities/methodology of environmental compensation of HSPCB placed on website of Board for transparency and for accessibility of concerned stakeholders;

Whereas, a committee was constituted at head office level vide order Endst. No. I/138645/2022 dated 20.10.2022 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases. The report submitted by committee placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation for operating without obtaining CTE/CTO, not installed ETP and discharging the effluent beyond prescribed limits.

Whereas, the Regional Officer, HSPCB, Gurugram (North), vide his letter No. I/2116572/2022 dated 16.06.2022 has sent the calculation of environment compensation against the unit for above said violations and accordingly the Environment Compensation Assessment Committee had finalized environmental compensation of Rs. 98,43,750/- and competent authority had issued order with the directions to the unit to deposit Environment compensation of Rs. 98,43,750/-.

Whereas, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by Regional Officer in case of said unit, in its meeting held on 13.12.2022 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:-

$EC = PI \times N \times R \times S \times LF = 50 \times 1260 \times 250 \times 0.5 \times 1.25 = 98,43,750/-$  where, PI =Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered with the directions to the unit M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana to deposit Environment compensation of Rs.98,43,750/- (Ninety Eight lakh, Forty Three Thousand, Seven Hundred, Fifty Rupees Only) with the Haryana State Pollution Control Board as Environment Compensation within 07 days on account of the damage caused by the unit to the Environment..

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law.

I/147592/2023

608

Dated Panchkula, the

Chairman, HSPCB

Dated: 30/12/2022

Endst. No. HSPCB/WC/2022

Dated: 30/12/2022

A copy of the above is forwarded to the following for information and immediate necessary action: -

1. The Regional officer, Gurugram (North). He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Accounts Officer, HSPCB, Panchkula
3. M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana with direction to deposit above amount of EC in saving Bank Account of INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

Signed by Jatinder Pal  
Singh

Sr. Environmental Engineer (22)

Reason: Approved

For Chairman

I/163406/2023



**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11, SECTOR-6, PANCHKULA**  
**Ph-0172-577870-73, Fax No. 2581201**  
**E-mail: hspcbwatercell@gmail.com**




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**ORDER**

Whereas M/s Unnamed unit, Dhanwapur Road, Ram Vihar, Sector-104, Gurugram is involved in process of washing of fabric and is covered under the Orange category, which is polluting in nature;

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India &Ors, CPCB has prepared Methodology for Assessing Environmental Compensation. The Methodology prepared by CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India &Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India &Ors. (1996)5 SCC 647 Para 12-18 – holding that "Polluter Pay" principle is 'accepted principle and part of environmental law of the country, even without specific statute;

Whereas, it has been ordered vide Head office order Endst. No. HSPCB/PLG/2019/6043-50 Dated 29.04.2019 and No. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 to adopt the modalities/methodology suggested by CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/methodology of environmental compensation of HSPCB placed on website of Board for transparency and for accessibility of concerned stakeholders;

Whereas, a committee was constituted at head office level vide order Endst. No. I/138645/2022 dated 20.10.2022 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases. The report submitted by committee placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation for violation that the unit has not obtained CTE/CTO from the Board, not installed ETP and the parameters were found exceeding the prescribed limits.

Whereas, Regional Officer vide letter dated 23.12.2022 has sent the calculation of environment compensation against the unit for above said violations and accordingly the Environment Compensation Assessment Committee had finalized environmental compensation of Rs. 1,42,65,625/- and competent authority had issued order with the directions to the unit to deposit Environment compensation of Rs. 1,42,65,625/-.

Whereas, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by Regional Officer in case of said unit, in its meeting held on 09.05.2023 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:-

$EC = PI \times N \times R \times S \times LF = 50 \times 1826 \times 250 \times 0.5 \times 1.25 = \text{Rs } 1,42,65,625/-$  where, PI = Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered with the directions to the unit M/s Unnamed unit Dhanwapur Road, Ram Vihar, sector-104, Gurugram to deposit environment compensation of Rs. 1,42,65,625/- (One Crore, Forty Two Lakh, Sixty Five Thousand, Six Hundred, Twenty Five Rupees Only) with the Haryana State Pollution Control Board as Environment Compensation within 07 days on account of the damage caused by the unit to the Environment.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law.

Dated Panchkula, the

Chairman, HSPCB

I/163406/2023

15/05/2023

Endst. No. HSPCB/WC/2023

Dated: 15/05/2023

A copy of the above is forwarded to the following for information and immediate necessary action: -

1. The Regional officer, HSPCB, Gurugram (North). He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Accounts Officer, HSPCB, Panchkula.
3. M/s Unnamed unit, Dhanwapur Road, Ram Vihar, Sector-104, Gurugram with direction to deposit above amount of EC in saving Bank Account of INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

Digitally Signed by

Jatinder Pal Singh

Date: 15-05-2023 16:27:04

Sr. Environmental Engineer (HQ)

Reason: Approved

For Chairman



**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11, SECTOR-6, PANCHKULA**  
**Ph-0172-577870-73, Fax No. 2581201**  
**E-mail: hspcbwatercell@gmail.com**

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**ORDER**

Whereas, M/S Hi look washing, Village Dhanwapur, Gurugram (old name- M/s Unnamed unit (Jeans washing), Village Dhanwapur, Gurugram) is involved in the process of washing of Jeans and is covered under the Orange Category of the consent management system of the Board and is a small scale unit, which is polluting in nature;

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared a methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 – holding that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute;

Whereas, it has been ordered vide Head office order Endst. No. HSPCB/PLG/2019/6043-50 Dated 29.04.2019 and No. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana and the same has been approved by the Board in its 184 th meeting. The modalities/methodology of environmental compensation of HSPCB placed on website of the Board for transparency and for accessibility of concerned stakeholders;

Whereas, a committee was constituted at head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and Endst No. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by the Regional Officers so as to maintain the uniformity among all the cases. The report submitted by the committee is placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation for the violation that during inspection unit was found closed from outside and it is apprehended that unit operates without CTE/CTO from the Board and the unit operates without installation of pollution control devices. Thus, the unit is liable to pay Environmental Compensation as per policy order No. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas, a hearing was given to the unit on 13.08.2024 at 03:00 PM under the Chairmanship of Member Secretary, Haryana State Pollution Control Board. However, no representative of the unit attended the hearing.

Whereas, the Regional Officer vide letter dated 29.11.2023 and 22.04.2024 has sent the calculation of environment compensation against the unit for above said violations and the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by Regional Officer in case

I/257981/2024

of said unit, in its personal hearing held on 13.08.2024 at 03:00 PM as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:-

$EC = PI \times N \times R \times S \times LF = 50 \times 1826 \times 250 \times 0.5 \times 1.25 = \text{Rs. } 1,42,65,625/-$   
where, PI =Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered with the directions to the unit M/S Hi look washing, Village Dhanwapur, Gurugram (Old name M/s Unnamed unit (Jeans washing), Village Dhanwapur, Gurugram, Haryana) to deposit environment compensation of Rs. 1,42,65,625/- (One Crore, Forty Two Lakh, Sixty Five Thousand, Six Hundred, Twenty Five Rupees only) with the Haryana State Pollution Control Board as Environment Compensation within 30 days on account of the damage caused by the unit to the environment.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law.

Dated Panchkula, the

Chairman

12.09.2024

HSPCB

Endst. No. HSPCB/WC/2024

Dated: 16-09-2024

A copy of the above is forwarded to the following for information and immediate necessary action: -

1. The Regional officer, Gurugram North. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Accounts Officer, HSPCB, Panchkula.
3. M/S Hi look washing, Village Dhanwapur, Gurugram (Old name M/s Unnamed unit (Jeans washing), Village Dhanwapur, Gurugram, Haryana) to deposit above amount of EC in saving Bank Account of INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

Signed by  
Environmental Engineer (WC)  
Kamaljit Singh For Chairman

Date: 16-09-2024 14:30:32

I/162446/2023



**HARYANA STATE POLLUTION CONTROL BOARD**  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbwatercell@gmail.com

### ORDER

Whereas M/s Durga Enterprises, Village Dhankot, Gurugram is involved in process of washing of jeans and is covered under the Orange category, which is polluting in nature;

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India &Ors, the CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India &Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India &Ors. (1996)5 SCC 647 Para 12-18 – holding that "Polluter Pay" principle is 'accepted principle and part of environmental law of the country, even without specific statute;

Whereas, it has been ordered vide Head office order Endst. No. HSPCB/PLG/2019/6043-50 Dated 29.04.2019 and No. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 to adopt the modalities/methodology suggested by CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana and same has been approved by the Board in its 184th meeting. The modalities/methodology of environmental compensation of HSPCB placed on website of Board for transparency and for accessibility of concerned stakeholders;

Whereas, a committee was constituted at head office level vide order Endst. No. I/138645/2022 dated 20.10.2022 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases. The report submitted by committee placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation for violation that the unit has not obtained CTE/CTO from the Board, not installed ETP and as per analysis report, the parameters were found exceeding the prescribed limits.

Whereas, Regional Officer vide letter dated 24.08.2022, 20.12.2022 and dated 25.01.2023 has sent the calculation of environment compensation against the unit for above said violations and accordingly the Environment Compensation Assessment Committee had finalized environmental compensation of Rs. 1,43,28,125/- and competent authority had issued order with the directions to the unit to deposit Environment compensation of Rs. 1,42,65,625/-.

Whereas, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by Regional Officer in case of said unit, in its meeting held on 28.04.2023 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:-

$EC = PI \times N \times R \times S \times LF = 50 \times 1826 \times 250 \times 0.5 \times 1.25 = \text{Rs } 1,42,65,625/-$  where, PI = Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered with the directions to the unit M/s Durga Enterprises, Village Dhankot, Gurugram to deposit Environment compensation of Rs. 1,42,65,625/- (One Crore, Forty Two Lakh, Sixty Five Thousand, Six Hundred, Twenty Five Rupees Only) with the Haryana State Pollution Control Board as Environment Compensation within 07 days on account of the damage caused by the unit to the Environment.

I/162446/2023

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law.

Dated Panchkula, the

Chairman, HSPCB

09/05/2023

Endst. No. HSPCB/WC/2023

Dated: 09/05/2023

A copy of the above is forwarded to the following for information and immediate necessary action: -

1. Regional officer, Gurugram North. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Accounts Officer, HSPCB, Panchkula.
3. M/s Durga Enterprises, Village Dhankot, Gurugram with direction to deposit above amount of EC in saving Bank Account of INDUSIND Bank, Sector-9, Panchkula in Account Number-100053543757 having IFSC Code: INDB0000164.

Digitally Signed by

Jatinder Pal Singh

Date: 09-05-2023 09:52:02

Reason: Approved

**Sr. Environmental Engineer (HQ)**

**For Chairman**

I/147489/2022



**HARYANA STATE POLLUTION CONTROL BOARD**  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201  
E-mail: hspcbhazardous waste@gmail.com

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**ORDER**

Whereas M/s Santosh Washing, Village-Bajghera, Gurugram is involved in the process of washing of fabric and is covered under the Orange category, which is polluting in nature;

Whereas, on the directions of Hon'ble NGT in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared a Methodology for Assessing Environmental Compensation. The Methodology prepared by CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996) 5 SCC 647 Para 12-18 – held that "Polluter Pay" principle is 'accepted principle and part of environmental law of the country, even without specific statute;

Whereas, it has been ordered vide Head office order Endst. No. HSPCB/PLG/2019/6043-50 Dated 29.04.2019 to adopt the modalities/methodology suggested by CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana and same been approved by the Board in its 184th meeting. The modalities/methodology of environmental compensation of HSPCB placed on website of Board for transparency and for accessibility of concerned stakeholders;

Whereas, the committee was constituted at head office level vide order Endst. No. I/138645/2022 dated 20.10.2022 to examine and finalize case of the environmental compensation submitted by Regional officers so as to maintain the uniformity amongst all the cases. The report submitted by committee placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation for operating without obtaining CTE/CTO, not installed ETP and discharging the effluent beyond prescribed limits.

Whereas, Regional Officer vide letter no. I/2295036/2022 dated 25.08.2022 has sent the calculation of environment compensation against the unit for above said violations.

Whereas, Environmental Compensation Assessment Committee examined the recommendations of environment compensation submitted by the Regional Office in case of said unit, in its meeting held on 13.12.2022 as per provisions of above said modalities/methodology. After deliberation, the committee finalize environmental compensation as under:

$EC = PI \times N \times R \times S \times LF = 50 \times 1826 \times 250 \times 0.5 \times 1.25 = \text{Rs. } 1,42,65,625/-$  where, PI =Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

I/147489/2022

616

In view of above, it is hereby ordered with the directions to the unit M/s Santosh Washing, Village-Bajghera, Gurugram to deposit Environmental compensation of Rs. 1,42,65,625/- (One Crore Forty Two Lakh Sixty Five Thousand Six Hundred Twenty Five Only) with the Haryana State Pollution Control Board as Environment Compensation within 7 days on account of the damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law.

Dated Panchkula, the

Chairman, HSPCB

16<sup>th</sup> December 2022

Endst. No. HSPCB/WC/2022

Dated: 29/12/2022

A copy of the above is forwarded to the following for information and immediate necessary action: -

1. Regional officer, Gurugram North. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed time period.
2. Sr. Accounts Officer, HSPCB, Panchkula
3. M/s Santosh Washing, Village-Bajghera, Gurugram with direction to deposit above amount of EC in saving bank account of INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

Signed by Jatinder Pal  
Singh

Date: 29-12-2022 12:29:48  
Sr. Environmental Engineer (HQ)

Reason: Approved

For Chairman

**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**

Vikas Sadan, Opposite- New Court, Gurugram

Website: - [www.hspcb.gov.in](http://www.hspcb.gov.in) Tel: 0124-2332775, 2972341

Email ID: - [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

Dated:-29.11.2023

To

The Chairman,  
Haryana State Pollution Control Board,  
C-11, Sector 6, Panchkula.

**Sub: Performa of recommendation for imposition of Environmental Compensation against M/s Greash Washing, Dhanwapur, Gurugram.**

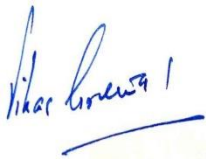
Kindly refer to subject noted above, the performa for recommendation for imposition of Environmental Compensation against M/s Greash Washing, Dhanwapur, Gurugram is as under:-

1.	Name & address of the unit	M/s Greash Washing, Dhanwapur, Gurugram
2.	Name and designation of the officer(s) inspected the unit	Sh. Vikas Grewal, Scientist B alongwith SESTF
3.	Product(s) and bio-products	Washing of jeans
4.	Manufacturing process	Washing of jeans
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	23.10.2023
8.	Date of commissioning	No substantial record available
9.	Detail of violation observed during inspection:	1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board. 2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.
10.	Category of the unit	i. Orange ii. Small Scale
11.	Complaint / Court case, if any.	NMCG complaint received from Head Office vide letter No. 1/170573/2023 dated 04.08.2023.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	Nil discharge found at the time of inspection.
14.	Detail of Show Cause Notice for EC issued with date.	Show Cause Notice has been sent vide letter dated 23.10.2023.
15.	Reply of Show Cause Notice, if any received.	Unit has not submitted reply/compliance of SCN till date.
16.	No. and date of closure order issued by the Board	Closure order is under process
17.	Compliance of closure order if applicable.	NA
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Unit has not submitted reply/compliance of SCN till date.
19.	<b>Cases for levying environmental compensation:-</b> a) Units discharging the environmental pollutants in excess of the standards prescribed under EP Rules, 1986 and as prescribed in the consent granted to such	NA

	units under Water Act, 1974/Air Act, 1981.	
	b) Failure of preventing the pollutants being discharged in water bodies and failure to implement Waste Management Rules.	NA
	c) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.	NA
	d) Intentional avoidance of data submission or data manipulation by tempering the Online Continuous Emission/ Effluent Monitoring system.	NA
	e) Accidental discharges lasting for short durations resulting into damage to the environment.	NA
	f) Intentional discharges to the environment including bypassing the pollution control devices -- land, water and air resulting into acute injury or damages to the environment.	NA
	g) Injection of treated/partially treated/ untreated effluent to ground water.	NA
	h) All violations of Graded Response Action Plan (GRAP) in Delhi NCR area.	NA
	i) Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.	Yes
	j) Operating without installation pollution control devices of water and/or emission.	Yes
20	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution	NA
21	Justification of imposing environmental compensation for last five year	NA
22	Final recommendations if any	Unit was inspected on 23.10.2023 and found operating without obtaining Consent to Establish/ Consent to operate from the Board & without installation of Effluent Treatment Plant for treatment of Effluent generated from the process. Unit is liable to be paid Environmental Compensation for 5 years due to absence of exact date of violation. Therefore, it is recommended that Environmental Compensation may be assessed for 5 years as per HSPCB policy order dated 22.12.2021.
23	Final compensation or Interim	Final

<b>Environment Compensation to be levied on Industrial Units</b>				
24	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	50		
25	N - No of days of violation	1826		
26	R - Factor in Rupees	250		
27	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5		
28	LF - Location Factor (as per census)	1.25		
29	EC= PI x N x R x S x LF	EC = 50 x 1826 x 250 x 0.5 x 1.25		
30	Total Amount calculated	<b>Rs. 14265625/-</b>		
<b>OR</b>				
<b>Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.</b>				
	<b>Activity</b>	<b>State of Air Quality</b>	<b>Environmental Compensation (Rs.)</b>	<b>Recommended by RO</b>
31	<b>Industrial Emissions</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
32	<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>			
	<b>i. Not Installed</b>	Target Date	Rs. 1.0 Crore	NA
	<b>ii. Non-Functional</b>	Very poor to Severe+	Rs. 50 Lakh	NA
		Moderate to Poor	Rs. 25 Lakh	NA
33	<b>Construction sites (Offending plot more than 20,000 Sq.m.)</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
34	<b>Solid Waste/garbage dumping in Industrial Estates</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
35	<b>Failure to water sprinkling on unpaved roads</b>			
	<b>a) Hot-spots</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
	<b>b) Other than Hot-spots</b>	Very poor to Severe +	Rs. 10.0 Lakh	NA
<b>OR</b>				
36	<b>Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules</b>			<b>Recommendation of RO</b>
	<p><b>EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Total Generation-Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available</b></p> <p>Alternatively;</p> <p><b>EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5 (Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N</b></p> <p>Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority</p> <p>Quantity of Sewage is in MLD</p>			NA
<b>OR</b>				

37	<b>Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:</b>	<b>Recommendation of RO</b>
	<p><b>EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N</b></p> <p>Where;</p> <p>Waste Quantity in tons per day (TPD) N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority</p> <p>Simplifying;</p> <p><b>EC (Lacs Rs.) = 2.4 (Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N</b></p>	NA



**Scientist B**  
**Gurugram Region (N)**

**KULDEEP  
SINGH**

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KULDEEP SINGH  
Date: 2023.11.29  
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**Regional Officer,**  
**Gurugram Region (N)**

**Documents are attached:-**

- i) Copy of Spot inspection report (**Annexure-1**)
- ii) Copy of show cause notice (**Annexure-2**)

**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**

Vikas Sadan, Opposite- New Court, Gurugram

Website: - [www.hspcb.gov.in](http://www.hspcb.gov.in) Tel: 0124-2332775, 2972341

Email ID: - [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

No. HSPCB/GRN/2024/2314

Dated:-01.02.2025

To

The Sr. Environmental Engineer (HQ)  
Haryana State Pollution Control Board,  
Panchkula

**Subject:- Performa of recommendation for imposition of Environmental Compensation against M/s Satguru Washing, Plot No. 32, Sector-104, Dhanwapur, Gurugram (Old name:-Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram)**

Ref:- Head office email dated 06.12.2023.

Kindly refer to the subject noted above, it is submitted that the reply of observation raised by your good office vide letter under reference as under:-

1. As per GST certificate, owner of the unit is Sh. Mahesh Sharma, Proprietor (**Copy of GST certificate is attached**).
2. Letter regarding supply of land of the unit sent to Commissioner, Municipal Corporation, Gurugram vide letter No. 2312 dated 01.02.2025 (**Copy attached**).
3. Letter to Executive Engineer, DHBVN, Gurugram to provide copy of Electricity Bill & owner detail vide letter No. 2313 dated 01.02.2025 (**Copy attached**).

It is again requested that Environmental Compensation may be imposed against the said as already recommended, please.

DA/As above

NIRMAL  
KUMAR  
Regional Officer,  
Gurugram Region (N)

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NIRMAL KUMAR  
Date: 2025.02.01  
10:06:58

**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**

Vikas Sadan, Opposite- New Court, Gurugram

Website: - [www.hspcb.gov.in](http://www.hspcb.gov.in) Tel: 0124-2332775, 2972341

Email ID: - [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

**Dated:-13.03.2024**

To

The Sr. Environmental Engineer (HQ),  
Haryana State Pollution Control Board,  
C-11, Sector 6, Panchkula

**Sub: Performa of recommendation for imposition of Environmental Compensation against M/s D.K Dry cleaning & laundry service, Village Bajghera, Sector-113, Gurugram.**

**Ref:- Head Office letter No. HSPCB/WC/9843 dated 11.03.2024**

Kindly refer to subject noted above, the revised performa for recommendation for imposition of Environmental Compensation against M/s D.K Dry cleaning & laundry service, Village Bajghera, Sector-113, Gurugram is as under:-

1.	Name & address of the unit	M/s D.K Dry cleaning & laundry service, Village Bajghera, Sector-113, Gurugram		
2.	Name and designation of the officer(s) inspected the unit	Sh. Vikas Grewal, Scientist B alongwith SESTF		
3.	Product(s) and bio-products	Washing of garment		
4.	Manufacturing process	Washing of garment		
5.	Status of CTE	Not obtained		
6.	Status of CTO	Not obtained		
7.	Date of inspection of the unit	07.11.2023		
8.	Date of commissioning	26.05.2023 (As per rent agreement)		
9.	Detail of violation observed during inspection:	1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board. 2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.		
10.	Category of the unit	i. Orange ii. Small Scale		
11.	Complaint / Court case, if any.	NMCG complaint received from Head Office vide letter No. 1/170573/2023 dated 04.08.2023.		
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	<b>Type of sample</b>	<b>A/R No. &amp; date</b>	<b>Parameter</b> <b>Results</b>
		Effluent	1382 dated 15.11.2023	BOD 90 COD 448 TSS 182
13.	Reasons for not collection of samples, if not collected.	NA		
14.	Detail of Show Cause Notice for EC issued with date.	Show Cause Notice has been sent vide letter dated 10.11.2023.		
15.	Reply of Show Cause Notice, if any received.	Unit has not submitted reply/compliance of SCN till date.		
16.	No. and date of closure order issued by the Board	No. HSPCB/GUR/2023/INS/50889048CONCO001-004 dated 08.12.2023		
17.	Compliance of closure order if applicable.	Compliance of closure order has been done on 05.01.2024		
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Unit has not submitted reply/compliance of SCN till date.		
19.	<b>Cases for levying environmental compensation:-</b> a) Units discharging the environmental pollutants in	Yes		

	excess of the standards prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act, 1974/Air Act, 1981.	
	b) Failure of preventing the pollutants being discharged in water bodies and failure to implement Waste Management Rules.	NA
	c) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.	NA
	d) Intentional avoidance of data submission or data manipulation by tempering the Online Continuous Emission/ Effluent Monitoring system.	NA
	e) Accidental discharges lasting for short durations resulting into damage to the environment.	NA
	f) Intentional discharges to the environment including bypassing the pollution control devices -- land, water and air resulting into acute injury or damages to the environment.	NA
	g) Injection of treated/partially treated/ untreated effluent to ground water.	NA
	h) All violations of Graded Response Action Plan (GRAP) in Delhi NCR area.	NA
	i) Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.	Yes
	j) Operating without installation pollution control devices of water and/or emission.	Yes
20	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution	NA
21	Justification of imposing environmental compensation for last five year	NA
22	Final recommendations if any	Unit was inspected on 07.11.2023 and found operating without obtaining Consent to Establish/ Consent to operate from the Board & without installation of Effluent Treatment Plant for treatment of Effluent generated from the process. Show Cause Notice has been sent vide letter dated 10.11.2023. Unit has not submitted reply of SCN. Accordingly,

		unit sealed on 05.01.2024 in compliance of closure order issued by Head office vide letter No. No. HSPCB/GUR/2023/INS/50889048CONCO001-004 dated 08.12.2023. Keeping in view of above, it is recommended that Environmental Compensation may be imposed against the said unit from 26.05.2023 (Date of rent agreement) to 05.01.2024 (Date of compliance of closure order) as per HSPCB policy order dated 22.12.2021.		
23	Final compensation or Interim	Final		
<b>Environment Compensation to be levied on Industrial Units</b>				
24	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	50		
25	N - No of days of violation	225 26.05.2023 (Date of rent agreement submitted by the unit during personal hearing held on 06.03.2024) to 05.01.2024 (Date of compliance of closure order)		
26	R - Factor in Rupees	250		
27	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5		
28	LF - Location Factor (as per census)	1.25		
29	EC= PI x N x R x S x LF	EC = 50 x 225 x 250 x 0.5 x 1.25		
30	Total Amount calculated	<b>Rs. 17,57,813/-</b>		
<b>OR</b>				
<b>Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.</b>				
	<b>Activity</b>	<b>State of Air Quality</b>	<b>Environmental Compensation (Rs.)</b>	<b>Recommended by RO</b>
31	<b>Industrial Emissions</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
32	<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>			
	<b>i. Not Installed</b>	Target Date	Rs. 1.0 Crore	NA
	<b>ii. Non-Functional</b>	Very poor to Severe+	Rs. 50 Lakh	NA
		Moderate to Poor	Rs. 25 Lakh	NA
33	<b>Construction sites (Offending plot more than 20,000 Sq.m.)</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
34	<b>Solid Waste/garbage dumping in Industrial Estates</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
35	<b>Failure to water sprinkling on unpaved roads</b>			
	<b>a) Hot-spots</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
	<b>b) Other than Hot-spots</b>	Very poor to Severe +	Rs. 10.0 Lakh	NA
<b>OR</b>				
36	<b>Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules</b>			<b>Recommendation of RO</b>
	<b>EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Total Generation-Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which</b>			NA

	<p><b>facility was not available</b> Alternatively; <b>EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5 (Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N</b> Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority Quantity of Sewage is in MLD</p>	
<b>OR</b>		
37	<p><b>Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:</b></p> <p><b>EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N</b> Where; Waste Quantity in tons per day (TPD) N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority Simplifying; <b>EC (Lacs Rs.) = 2.4 (Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N</b></p>	<p><b>Recommendation of RO</b></p> <p>NA</p>

VIKAS  
GREWAL  
Scientist B  
Gurugram Region (N)

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GREWAL  
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KULDEEP  
SINGH  
Regional Officer,  
Gurugram Region (N)

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KULDEEP SINGH  
Date: 2024.03.14 10:02:38  
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**Documents are attached:-**

- i) Copy of rent agreement (**Annexure-1**)
- ii) Copy of compliance report of closure order (**Annexure-2**)

**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**

Vikas Sadan, Opposite- New Court, Gurugram

Website: - [www.hspcb.gov.in](http://www.hspcb.gov.in) Tel: 0124-2332775, 2972341

Email ID: - [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

No. HSPCB/GRN/2024/2315

Dated:-03.02.2025

To

The Chairman,  
Haryana State Pollution Control Board,  
C-11, Sector 6, Panchkula

**Sub: Performa of recommendation for imposition of Environmental Compensation against M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram (M/s Satnam process).**

Kindly refer to subject noted above, the performa for recommendation for imposition of Environmental Compensation against M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram (M/s Satnam process) is as under:-

1.	Name & address of the unit	M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram (M/s Satnam process).
2.	Name and designation of the officer(s) inspected the unit	Sh. Vikas Grewal, Scientist B
3.	Product(s) and bio-products	Washing of jeans
4.	Manufacturing process	Washing of jeans
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	13.07.2024
8.	Date of commissioning	No substantial record available
9.	Detail of violation observed during inspection:	<ul style="list-style-type: none"> <li>• Unit found established/operating without obtaining Consent to Establish/ Consent to operate from the Board.</li> <li>• Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.</li> </ul>
10.	Category of the unit	i. Orange ii. Small Scale
11.	Complaint / Court case, if any.	Hon'ble NGT in OA No. 750 of 2023
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	During inspection unit found locked and non operational.
14.	Detail of Show Cause Notice for EC issued with date.	Show Cause Notice has been sent vide this office letter No. HSPCB/GUR/2024/INS/73226800SCNCC001 dated 15.07.2024
15.	Reply of Show Cause Notice, if any received.	Unit has not submitted reply/compliance of SCN.
16.	No. and date of closure order issued by the Board	Issued by H.Q vide letter no. HSPCB/GUR/2024/INS/73226800CONCO001-005 dated 29.10.2024
17.	Compliance of closure order if applicable.	Compliance done on 07.11.2024
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Unit has not submitted reply/compliance of SCN
19.	<b>Cases for levying environmental compensation:-</b> a) Units discharging the environmental pollutants in excess of the standards prescribed under EP Rules,	NA

	1986 and as prescribed in the consent granted to such units under Water Act, 1974/Air Act, 1981.	
	b) Failure of preventing the pollutants being discharged in water bodies and failure to implement Waste Management Rules.	NA
	c) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.	NA
	d) Intentional avoidance of data submission or data manipulation by tempering the Online Continuous Emission/ Effluent Monitoring system.	NA
	e) Accidental discharges lasting for short durations resulting into damage to the environment.	NA
	f) Intentional discharges to the environment including bypassing the pollution control devices -- land, water and air resulting into acute injury or damages to the environment.	NA
	g) Injection of treated/partially treated/ untreated effluent to ground water.	NA
	h) All violations of Graded Response Action Plan (GRAP) in Delhi NCR area.	NA
	i) Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.	Yes
	j) Operating without installation pollution control devices of water and/or emission	Yes
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution	NA
21.	Justification of imposing environmental compensation for last five year	Date of commissioning of the unit is not confirmed
22.	Final recommendations if any	Unit was inspected on 13.07.2024 in compliance of OA No. 750 of 2023 and unit was found established/operating without obtaining Consent to Establish/ Consent to operate from the Board & without installing Effluent Treatment Plant for treatment of Effluent generated from the process. Sample was not collected as unit found locked & non operational at the time of inspection. Show Cause Notice has been sent vide this office letter No: HSPCB/GUR/2024/INS/73226800SCNCC001 dated 15.07.2024. Unit has not submitted reply/compliance of SCN. Unit is liable to be paid Environmental Compensation for 5 years due to absence of exact

		date of violation. Keeping in view of above, it is recommended that Environmental Compensation may be assessed for 5 years per HSPCB policy order dated 22.12.2021, please.		
23.	Final compensation or Interim	Final		
<b>Environment Compensation to be levied on Industrial Units</b>				
24.	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	50		
25.	N - No of days of violation	1826		
26.	R - Factor in Rupees	250		
27.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5		
28.	LF - Location Factor (as per census)	1.25		
29.	EC= PI x N x R x S x LF	EC = 50 x 1826 x 250 x 0.5 x 1.25		
30.	Total Amount calculated	<b>Rs. 14265625/-</b>		
<b>OR</b>				
<b>Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.</b>				
	<b>Activity</b>	<b>State of Air Quality</b>	<b>Environmental Compensation (Rs.)</b>	<b>Recommended by RO</b>
31.	<b>Industrial Emissions</b>	Severe +/Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
32.	<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>			
	<b>i. Not Installed</b>	Target Date	Rs. 1.0 Crore	NA
	<b>ii. Non-Functional</b>	Very poor to Severe+	Rs. 50 Lakh	NA
		Moderate to Poor	Rs. 25 Lakh	NA
33.	<b>Construction sites (Offending plot more than 20,000 Sq.m.)</b>	Severe +/Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
34.	<b>Solid Waste/garbage dumping in Industrial Estates</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
35.	<b>Failure to water sprinkling on unpaved roads</b>			
	<b>a) Hot-spots</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
	<b>b) Other than Hot-spots</b>	Very poor to Severe +	Rs. 10.0 Lakh	NA
<b>OR</b>				
36.	<b>Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules</b>			<b>Recommendation of RO</b>
	<p>EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Total Generation- Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available</p> <p>Alternatively;</p> <p><b>EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5 (Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N</b></p> <p>Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority</p>			NA

	Quantity of Sewage is in MLD	
<b>OR</b>		
37.	<b>Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:</b>	<b>Recommendation of RO</b>
	<p><b>EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N</b></p> <p>Where;</p> <p style="padding-left: 40px;">Waste Quantity in tons per day (TPD) N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority</p> <p>Simplifying;</p> <p><b>EC (Lacs Rs.) = 2.4 (Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N</b></p>	NA

DA/As above

VIKAS GREWAL  
 Digitally signed by VIKAS GREWAL  
 Date: 2025.02.03 10:26:08 +05'30'  
**Scientist B**  
**Gurugram Region (N)**

NIRMAL KUMAR  
 Digitally signed by NIRMAL KUMAR  
 Date: 2025.02.03 10:26:23 +05'30'  
**Regional Officer,**  
**Gurugram Region (N)**

**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**

Vikas Sadan, Opposite- New Court, Gurugram

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Email ID: - [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

No. HSPCB/GRN/2024/ 2316

Dated:-03.02.2025

To

The Chairman,  
Haryana State Pollution Control Board,  
C-11, Sector 6, Panchkula

**Sub: Performa of recommendation for imposition of Environmental Compensation against Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram (M/s S.N Enterprises).**

Kindly refer to subject noted above, the performa for recommendation for imposition of Environmental Compensation against M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram (M/s S.N Enterprises) is as under:-

1.	Name & address of the unit	Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram (M/s S.N Enterprises).
2.	Name and designation of the officer(s) inspected the unit	Sh. Vikas Grewal, Scientist B
3.	Product(s) and bio-products	Washing of jeans
4.	Manufacturing process	Washing of jeans
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	12.07.2024
8.	Date of commissioning	No substantial record available
9.	Detail of violation observed during inspection:	<ul style="list-style-type: none"> <li>• Unit found established/operating without obtaining Consent to Establish/ Consent to operate from the Board.</li> <li>• Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.</li> </ul>
10.	Category of the unit	i. Orange ii. Small Scale
11.	Complaint / Court case, if any.	Hon'ble NGT in OA No. 750 of 2023
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	During inspection unit found locked and non operational.
14.	Detail of Show Cause Notice for EC issued with date.	Show Cause Notice has been sent vide this office letter No. : HSPCB/GUR/2024/INS/73226919SCNCC001 dated 15.07.2024
15.	Reply of Show Cause Notice, if any received.	Unit has not submitted reply/compliance of SCN.
16.	No. and date of closure order issued by the Board	Issued by H.Q vide letter No. HSPCB/GUR/2024/INS/73226919CONCO001-005 dated 29.10.2024
17.	Compliance of closure order if applicable.	Compliance done on 07.11.2024
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Unit has not submitted reply/compliance of SCN
19.	<b>Cases for levying environmental compensation:-</b> a) Units discharging the environmental pollutants in excess of the standards	NA

	prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act, 1974/Air Act, 1981.	
	b) Failure of preventing the pollutants being discharged in water bodies and failure to implement Waste Management Rules.	NA
	c) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.	NA
	d) Intentional avoidance of data submission or data manipulation by tempering the Online Continuous Emission/ Effluent Monitoring system.	NA
	e) Accidental discharges lasting for short durations resulting into damage to the environment.	NA
	f) Intentional discharges to the environment including bypassing the pollution control devices -- land, water and air resulting into acute injury or damages to the environment.	NA
	g) Injection of treated/partially treated/ untreated effluent to ground water.	NA
	h) All violations of Graded Response Action Plan (GRAP) in Delhi NCR area.	NA
	i) Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.	Yes
	j) Operating without installation pollution control devices of water and/or emission	Yes
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution	NA
21.	Justification of imposing environmental compensation for last five year	Date of commissioning of the unit is not confirmed
22.	Final recommendations if any	Unit was inspected on 12.07.2024 in compliance of OA No. 750 of 2023 and unit was found established/operating without obtaining Consent to Establish/ Consent to operate from the Board & without installing Effluent Treatment Plant for treatment of Effluent generated from the process. Sample was not collected as unit found locked & non operational at the time of inspection. Show Cause Notice has been sent vide this office letter No: HSPCB/GUR/2024/INS/73226919SCNCC001 dated 15.07.2024. Unit has not submitted reply/compliance of SCN. Unit is liable to be paid Environmental

		Compensation for 5 years due to absence of exact date of violation. Keeping in view of above, it is recommended that Environmental Compensation may be assessed for 5 years per HSPCB policy order dated 22.12.2021, please.		
23.	Final compensation or Interim	Final		
<b>Environment Compensation to be levied on Industrial Units</b>				
24.	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	50		
25.	N - No of days of violation	1826		
26.	R - Factor in Rupees	250		
27.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5		
28.	LF - Location Factor (as per census)	1.25		
29.	EC= PI x N x R x S x LF	EC = 50 x 1826 x 250 x 0.5 x 1.25		
30.	Total Amount calculated	<b>Rs. 14265625/-</b>		
<b>OR</b>				
<b>Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.</b>				
	<b>Activity</b>	<b>State of Air Quality</b>	<b>Environmental Compensation (Rs.)</b>	<b>Recommended by RO</b>
31.	<b>Industrial Emissions</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
32.	<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>			
	<b>i. Not Installed</b>	Target Date	Rs. 1.0 Crore	NA
	<b>ii. Non-Functional</b>	Very poor to Severe+	Rs. 50 Lakh	NA
		Moderate to Poor	Rs. 25 Lakh	NA
33.	<b>Construction sites (Offending plot more than 20,000 Sq.m.)</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
34.	<b>Solid Waste/garbage dumping in Industrial Estates</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
35.	<b>Failure to water sprinkling on unpaved roads</b>			
	<b>a) Hot-spots</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
	<b>b) Other than Hot-spots</b>	Very poor to Severe +	Rs. 10.0 Lakh	NA
<b>OR</b>				
36.	<b>Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules</b>			<b>Recommendation of RO</b>
	<p><b>EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Total Generation- Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available</b></p> <p>Alternatively;</p> <p><b>EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5 (Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N</b></p> <p>Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by</p>			NA

	the concerned authority Quantity of Sewage is in MLD	
<b>OR</b>		
37.	<b>Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:</b>	<b>Recommendation of RO</b>
	<p><b>EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N</b></p> <p>Where;</p> <p style="padding-left: 40px;">Waste Quantity in tons per day (TPD) N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority</p> <p>Simplifying;</p> <p><b>EC (Lacs Rs.) = 2.4 (Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N</b></p>	NA

DA/As above

VIKAS  
GREWAL  
Scientist B  
Gurugram Region (N)

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GREWAL  
Date: 2025.02.03 10:51:19  
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NIRMAL  
KUMAR  
Regional Officer,  
Gurugram Region (N)

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Date: 2025.02.03  
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**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**

Vikas Sadan, Opposite- New Court, Gurugram

Website: - [www.hspcb.gov.in](http://www.hspcb.gov.in) Tel: 0124-2332775, 2972341

Email ID: - [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

No. HSPCB/GRN/2024/2317

Dated:-03.02.2025

To

The Chairman,  
Haryana State Pollution Control Board,  
C-11, Sector 6, Panchkula

**Sub: Performa of recommendation for imposition of Environmental Compensation against M/s J.P. Enterprises, Village Bajghera Near Petrol Pump Palam Vihar, Gurugram.**

Kindly refer to subject noted above, the performa for recommendation for imposition of Environmental Compensation against M/s J.P. Enterprises, Village Bajghera Near Petrol Pump Palam Vihar, Gurugram is as under:-

1.	Name & address of the unit	M/s J.P. Enterprises, Village Bajghera Near Petrol Pump Palam Vihar, Gurugram.
2.	Name and designation of the officer(s) inspected the unit	Sh. Vikas Grewal, Scientist B
3.	Product(s) and bio-products	Dying of fabric
4.	Manufacturing process	Dying of fabric
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	13.07.2024
8.	Date of commissioning	No substantial record available
9.	Detail of violation observed during inspection:	<ul style="list-style-type: none"> <li>• Unit found established/operating without obtaining Consent to Establish/ Consent to operate from the Board.</li> <li>• Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.</li> </ul>
10.	Category of the unit	i. Red ii. Small Scale
11.	Complaint / Court case, if any.	Hon'ble NGT in OA No. 750 of 2023
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	As per analysis report issued by Board's analyst, Faridabad vide No. 719 dated 23.07.2024, parameters were exceeding the prescribed limits.
13.	Reasons for not collection of samples, if not collected.	NA
14.	Detail of Show Cause Notice for EC issued with date.	Show Cause Notice has been sent vide this office letter No. HSPCB/GUR/2024/INS/73225799SCNCC001 dated 15.07.2024
15.	Reply of Show Cause Notice, if any received.	Unit has not submitted reply/compliance of SCN.
16.	No. and date of closure order issued by the Board	Issued by H.Q vide letter no. HSPCB/GUR/2024/INS/73225799CONCO001-004 dated 30.10.2024
17.	Compliance of closure order if applicable.	Compliance done on 07.11.2024
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Unit has not submitted reply/compliance of SCN
19.	<b>Cases for levying environmental compensation:-</b> a) Units discharging the environmental pollutants in excess of the standards	Yes

	prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act, 1974/Air Act, 1981.	
	b) Failure of preventing the pollutants being discharged in water bodies and failure to implement Waste Management Rules.	NA
	c) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.	NA
	d) Intentional avoidance of data submission or data manipulation by tempering the Online Continuous Emission/ Effluent Monitoring system.	NA
	e) Accidental discharges lasting for short durations resulting into damage to the environment.	NA
	f) Intentional discharges to the environment including bypassing the pollution control devices -- land, water and air resulting into acute injury or damages to the environment.	NA
	g) Injection of treated/partially treated/ untreated effluent to ground water.	NA
	h) All violations of Graded Response Action Plan (GRAP) in Delhi NCR area.	NA
	i) Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.	Yes
	j) Operating without installation pollution control devices of water and/or emission	Yes
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution	NA
21.	Justification of imposing environmental compensation for last five year	Date of commissioning of the unit is not confirmed
22.	Final recommendations if any	Unit was inspected on 13.07.2024 in compliance of OA No. 750 of 2023 and unit was found established/operating without obtaining Consent to Establish/ Consent to operate from the Board & without installing Effluent Treatment Plant for treatment of Effluent generated from the process. Sample was collected from outlet of the unit and As per analysis report issued by Board's analyst, Faridabad vide No. 719 dated 23.07.2024, parameters were exceeding the prescribed limits. Show Cause Notice has been sent vide this office letter No.

		HSPCB/GUR/2024/INS/73225799SCNCC001 dated 15.07.2024. Unit has not submitted reply/compliance of SCN. Unit is liable to be paid Environmental Compensation for 5 years due to absence of exact date of violation. Keeping in view of above, it is recommended that Environmental Compensation may be assessed for 5 years per HSPCB policy order dated 22.12.2021, please.		
23.	Final compensation or Interim	Final		
<b>Environment Compensation to be levied on Industrial Units</b>				
24.	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	80		
25.	N - No of days of violation	1826		
26.	R - Factor in Rupees	250		
27.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5		
28.	LF - Location Factor (as per census)	1.25		
29.	EC= PI x N x R x S x LF	EC = 80 x 1826 x 250 x 0.5 x 1.25		
30.	Total Amount calculated	<b>Rs. 22825000/-</b>		
<b>OR</b>				
<b>Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.</b>				
	<b>Activity</b>	<b>State of Air Quality</b>	<b>Environmental Compensation (Rs.)</b>	<b>Recommended by RO</b>
31.	<b>Industrial Emissions</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
32.	<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>			
	<b>i. Not Installed</b>	Target Date	Rs. 1.0 Crore	NA
	<b>ii. Non-Functional</b>	Very poor to Severe+	Rs. 50 Lakh	NA
		Moderate to Poor	Rs. 25 Lakh	NA
33.	<b>Construction sites (Offending plot more than 20,000 Sq.m.)</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
34.	<b>Solid Waste/garbage dumping in Industrial Estates</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
35.	<b>Failure to water sprinkling on unpaved roads</b>			
	<b>a) Hot-spots</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
	<b>b) Other than Hot-spots</b>	Very poor to Severe +	Rs. 10.0 Lakh	NA
<b>OR</b>				
36.	<b>Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules</b>			<b>Recommendation of RO</b>
	<p>EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Total Generation- Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available</p> <p>Alternatively;</p> <p>EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5 (Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x</p>			NA

	<p><b>(Total Sewage Generation-Operational Capacity) x N</b>  Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority  Quantity of Sewage is in MLD</p>	
<b>OR</b>		
37.	<p><b>Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:</b></p> <p><b>EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N</b>  Where;  Waste Quantity in tons per day (TPD) N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority</p> <p>Simplifying;  <b>EC (Lacs Rs.) = 2.4 (Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N</b></p>	<p><b>Recommendation of RO</b></p> <p>NA</p>

DA/As above

VIKAS  
GREWAL  
**Scientist B**  
Gurugram Region (N)

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NIRMAL  
KUMAR  
**Regional Officer,**  
Gurugram Region (N)

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**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**

Vikas Sadan, Opposite- New Court, Gurugram

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Email ID: - [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

No. HSPCB/GRN/2024/2318

Dated:-03.02.2025

To

The Chairman,  
Haryana State Pollution Control Board,  
C-11, Sector 6, Panchkula.

**Sub: Performa of recommendation for imposition of Environmental Compensation against M/s Satguru Wash, Dhanwapur, Sector-103, Gurugram (Lat-N 28°29'5.34012" & Long- E76°58'42.94812").**

Kindly refer to subject noted above, the performa for recommendation for imposition of Environmental Compensation against M/s Satguru Wash, Dhanwapur, Sector-103, Gurugram (Lat-N 28°29'5.34012" & Long- E76°58'42.94812") is as under:-

1.	Name & address of the unit	M/s Satguru Wash, Dhanwapur, Sector-103, Gurugram (Lat-N 28°29'5.34012" & Long- E76°58'42.94812").
2.	Name and designation of the officer(s) inspected the unit	Sh. Vikas Grewal, Scientist B
3.	Product(s) and bio-products	Washing of jeans
4.	Manufacturing process	Washing of jeans
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	15.10.2024
8.	Date of commissioning	No substantial record available
9.	Detail of violation observed during inspection:	<ul style="list-style-type: none"> <li>• Unit found established/operating without obtaining Consent to Establish/ Consent to operate from the Board.</li> <li>• Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.</li> </ul>
10.	Category of the unit	i. Orange ii. Small Scale
11.	Complaint / Court case, if any.	Hon'ble NGT in OA No. 750 of 2023
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	NA
14.	Detail of Show Cause Notice for EC issued with date.	Show Cause Notice has been sent vide letter dated 15.10.2024.
15.	Reply of Show Cause Notice, if any received.	Unit has not submitted reply/compliance of SCN till date.
16.	No. and date of closure order issued by the Board	Issued by the Head office vide letter No. HSPCB/GUR/2024/INS/86309661CONCO001-004 dated 27.12.2024
17.	Compliance of closure order if applicable.	Compliance done on 08.01.2025
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Unit has not submitted reply/compliance of SCN till date.
19.	<b>Cases for levying environmental compensation:-</b> a) Units discharging the	NA

	environmental pollutants in excess of the standards prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act, 1974/Air Act, 1981.	
	b) Failure of preventing the pollutants being discharged in water bodies and failure to implement Waste Management Rules.	NA
	c) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.	NA
	d) Intentional avoidance of data submission or data manipulation by tempering the Online Continuous Emission/ Effluent Monitoring system.	NA
	e) Accidental discharges lasting for short durations resulting into damage to the environment.	NA
	f) Intentional discharges to the environment including bypassing the pollution control devices -- land, water and air resulting into acute injury or damages to the environment.	NA
	g) Injection of treated/partially treated/ untreated effluent to ground water.	NA
	h) All violations of Graded Response Action Plan (GRAP) in Delhi NCR area.	NA
	i) Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.	Yes
	j) Operating without installation pollution control devices of water and/or emission.	Yes
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution	NA
21.	Justification of imposing environmental compensation for last five year	NA
22.	Final recommendations if any	Unit was inspected on 15.10.2024 in compliance of OA No. 750 of 2023 and unit was found established/operating without obtaining Consent to Establish/ Consent to operate from the Board & without installing Effluent Treatment Plant for treatment of Effluent generated from the process.

		Show Cause Notice has been sent vide this office letter dated 15.10.2024. Unit has not submitted reply/compliance of SCN. Unit is liable to be paid Environmental Compensation for 5 years due to absence of exact date of violation. Keeping in view of above, it is recommended that Environmental Compensation may be assessed for 5 years per HSPCB policy order dated 22.12.2021, please.		
23.	Final compensation or Interim	Final		
<b>Environment Compensation to be levied on Industrial Units</b>				
24.	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	50		
25.	N - No of days of violation	1826		
26.	R - Factor in Rupees	250		
27.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5		
28.	LF - Location Factor (as per census)	1.25		
29.	EC= PI x N x R x S x LF	EC = 50 x 1826 x 250 x 0.5 x 1.25		
30.	Total Amount calculated	<b>Rs. 14265625/-</b>		
<b>OR</b>				
<b>Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.</b>				
	<b>Activity</b>	<b>State of Air Quality</b>	<b>Environmental Compensation (Rs.)</b>	<b>Recommended by RO</b>
31.	<b>Industrial Emissions</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
32.	<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>			
	<b>i. Not Installed</b>	Target Date	Rs. 1.0 Crore	NA
	<b>ii. Non-Functional</b>	Very poor to Severe+	Rs. 50 Lakh	NA
		Moderate to Poor	Rs. 25 Lakh	NA
33.	<b>Construction sites (Offending plot more than 20,000 Sq.m.)</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
34.	<b>Solid Waste/garbage dumping in Industrial Estates</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
35.	<b>Failure to water sprinkling on unpaved roads</b>			
	<b>a) Hot-spots</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
	<b>b) Other than Hot-spots</b>	Very poor to Severe +	Rs. 10.0 Lakh	NA
<b>OR</b>				
36.	<b>Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules</b>			<b>Recommendation of RO</b>
	<b>EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Total Generation-Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available</b> Alternatively; <b>EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed</b>			NA

	<p><b>Treatment Capacity) + 55.5 (Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N</b></p> <p>Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority</p> <p>Quantity of Sewage is in MLD</p>	
<b>OR</b>		
37.	<p><b>Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:</b></p> <p><b>EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N</b></p> <p>Where;</p> <p>Waste Quantity in tons per day (TPD) N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority</p> <p>Simplifying;</p> <p><b>EC (Lacs Rs.) = 2.4 (Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N</b></p>	<p><b>Recommendation of RO</b></p> <p>NA</p>

DA/As above

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Gurugram Region (N)

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Gurugram Region (N)

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**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**

Vikas Sadan, Opposite- New Court, Gurugram

Website: - [www.hspcb.gov.in](http://www.hspcb.gov.in) Tel: 0124-2332775, 2972341

Email ID: - [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

No. HSPCB/GRN/2024/2319

Dated:-03.02.2025

To

The Chairman,  
Haryana State Pollution Control Board,  
C-11, Sector 6, Panchkula.

**Sub: Performa of recommendation for imposition of Environmental Compensation against M/s Jeetu Wash, Basai, Gurugram (Lat-N 28°27'46.62036" & Long- E76°58'55.67124").**

Kindly refer to subject noted above, the performa for recommendation for imposition of Environmental Compensation against M/s Jeetu Wash, Basai, Gurugram (Lat-N 28°27'46.62036" & Long- E76°58'55.67124") is as under:-

1.	Name & address of the unit	M/s Jeetu Wash, Basai, Gurugram (Lat-N 28°27'46.62036" & Long- E76°58'55.67124").
2.	Name and designation of the officer(s) inspected the unit	Sh. Vikas Grewal, Scientist B
3.	Product(s) and bio-products	Washing of jeans
4.	Manufacturing process	Washing of jeans
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	15.10.2024
8.	Date of commissioning	No substantial record available
9.	Detail of violation observed during inspection:	<ul style="list-style-type: none"> <li>• Unit found established/operating without obtaining Consent to Establish/ Consent to operate from the Board.</li> <li>• Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.</li> </ul>
10.	Category of the unit	i. Orange ii. Small Scale
11.	Complaint / Court case, if any.	Hon'ble NGT in OA No. 750 of 2023
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	NA
14.	Detail of Show Cause Notice for EC issued with date.	Show Cause Notice has been sent vide letter dated 15.10.2024.
15.	Reply of Show Cause Notice, if any received.	Unit has not submitted reply/compliance of SCN till date.
16.	No. and date of closure order issued by the Board	Issued by the Head office vide letter No. HSPCB/GUR/2024/INS/86292606CONCO001-004 dated 27.12.2024
17.	Compliance of closure order if applicable.	Compliance done on 07.11.2024
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Unit has not submitted reply/compliance of SCN till date.
19.	<b>Cases for levying environmental compensation:-</b> a) Units discharging the environmental pollutants in	NA

	excess of the standards prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act, 1974/Air Act, 1981.	
	b) Failure of preventing the pollutants being discharged in water bodies and failure to implement Waste Management Rules.	NA
	c) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.	NA
	d) Intentional avoidance of data submission or data manipulation by tempering the Online Continuous Emission/ Effluent Monitoring system.	NA
	e) Accidental discharges lasting for short durations resulting into damage to the environment.	NA
	f) Intentional discharges to the environment including bypassing the pollution control devices -- land, water and air resulting into acute injury or damages to the environment.	NA
	g) Injection of treated/partially treated/ untreated effluent to ground water.	NA
	h) All violations of Graded Response Action Plan (GRAP) in Delhi NCR area.	NA
	i) Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution Act, 1981.	Yes
	j) Operating without installation pollution control devices of water and/or emission.	Yes
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution	NA
21.	Justification of imposing environmental compensation for last five year	NA
22.	Final recommendations if any	Unit was inspected on 15.10.2024 in compliance of OA No. 750 of 2023 and unit was found established/operating without obtaining Consent to Establish/ Consent to operate from the Board & without installing Effluent Treatment Plant for treatment of Effluent generated from the process. Show Cause Notice has been sent vide this office

		letter dated 15.10.2024. Unit has not submitted reply/compliance of SCN. Unit is liable to be paid Environmental Compensation for 5 years due to absence of exact date of violation. Keeping in view of above, it is recommended that Environmental Compensation may be assessed for 5 years per HSPCB policy order dated 22.12.2021, please.		
23.	Final compensation or Interim	Final		
<b>Environment Compensation to be levied on Industrial Units</b>				
24.	PI - Pollution Index (Red : 80, Orange : 50 and Green : 30)	50		
25.	N - No of days of violation	1826		
26.	R - Factor in Rupees	250		
27.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for medium and 1.5 for large unit)	0.5		
28.	LF - Location Factor (as per census)	1.25		
29.	EC= PI x N x R x S x LF	EC = 50 x 1826 x 250 x 0.5 x 1.25		
30.	Total Amount calculated	<b>Rs. 14265625/-</b>		
<b>OR</b>				
<b>Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.</b>				
	<b>Activity</b>	<b>State of Air Quality</b>	<b>Environmental Compensation (Rs.)</b>	<b>Recommended by RO</b>
31.	<b>Industrial Emissions</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
32.	<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>			
	<b>i. Not Installed</b>	Target Date	Rs. 1.0 Crore	NA
	<b>ii. Non-Functional</b>	Very poor to Severe+	Rs. 50 Lakh	NA
		Moderate to Poor	Rs. 25 Lakh	NA
33.	<b>Construction sites (Offending plot more than 20,000 Sq.m.)</b>	Severe +/-Emergency	Rs. 1.0 Crore	NA
		Severe	Rs. 50 Lakh	NA
		Very Poor	Rs. 25 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
34.	<b>Solid Waste/garbage dumping in Industrial Estates</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
		Moderate to Poor	Rs. 10 Lakh	NA
35.	<b>Failure to water sprinkling on unpaved roads</b>			
	<b>a) Hot-spots</b>	Very poor to Severe +	Rs. 25.0 Lakh	NA
	<b>b) Other than Hot-spots</b>	Very poor to Severe +	Rs. 10.0 Lakh	NA
<b>OR</b>				
36.	<b>Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules</b>			<b>Recommendation of RO</b>
	<b>EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Total Generation-Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available</b> Alternatively; <b>EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5 (Total Sewage Generation-</b>			NA

	<p><b>Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N</b></p> <p>Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority</p> <p>Quantity of Sewage is in MLD</p>	
<b>OR</b>		
37.	<p><b>Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:</b></p> <p><b>EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&amp;M Cost Factor x Marginal Average O&amp;M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N</b></p> <p>Where;</p> <p>Waste Quantity in tons per day (TPD) N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority</p> <p>Simplifying;</p> <p><b>EC (Lacs Rs.) = 2.4 (Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N</b></p>	<p><b>Recommendation of RO</b></p> <p>NA</p>

DA/As above

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Gurugram Region (N)

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**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**

Vikas Sadan, Opposite- New Court, Gurugram

Website: - [www.hspcb.gov.in](http://www.hspcb.gov.in) Tel: 0124-2332775, 2972341

Email ID: - [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

No. HSPCB/GRN/2024/2313

Dated:- 01.02.2025

To

The Executive Engineer (OP Division)  
City Division, DHBVN, MG Road, Gurugram.  
Email:- xenocitygurugram@dhbvn.org.in

**Subject:- Request to submit compliance of disconnection of electricity connection & to provide electricity bill & detail of owner of electric connection of the units in which closure order and electricity connection order has already been issued.**

**Ref:- Hon'ble NGT in OA No. 1160/2024 "News Item titled "Dyeing units continue to operate illegally in Gurgaon polluting Najafgarh drain, despite court orders & OA No. 750 of 2023 titled as Varun Gualti V/s state of Haryana.**

Kindly refer to subject noted above, it is intimated that the closure & electricity connection order against the below mentioned illegal units established and operating in residential area in the jurisdiction of Municipal Corporation, Gurugram has been passed and forwarded to your good office for disconnection of electricity.

Sr. No.	Name & address of the unit	Latitude & Longitude	Closure order No. & date
1	M/s Satguru Washing Village Dhanwapur, Gurugram	Lat-28°28'46.17912" Long-76°59'20.56128"	No. HSPCB/GUR/2024/INS/50485292CONC 0001-004 dated 02.05.2024
2	M/s Greash Washing, Dhanwapur, Gurugram	Lat-28°28'47.54388" Long-76°59'21.75"	No. HSPCB/GUR/2023/INS/49580477CONC 0001-00 dated 14.12.2023
3	M/s Shine Washing, VPO Dhanwapur, Sector-104, Gurugram	Lat-28.479033° Long-76.988345°	No. HSPCB/GUR/2022/INS/28894649CONC 0001-004dated15.10.2022
4	M/s S.SWash,D-64, Ram Vihar, Dhanwapur, Gurugram	Lat-28.477436 Long-76.997798	No. I/117467/2022 dated 08.06.2022
5	M/s Balaji Enterprises, Village Dhanwapur, Near Godown, Gurugram	Lat-28°28'47.94312" Long-76°59'36.11508"	No. I/118915/2022 dated 16.06.2022
6	M/s SV Denim Craft, RamVihar, Dhanwapur Road, Gurugram-122001	Lat-28.483350° Long-76.999393°	No. I/125719/2022 dated 21.07.2022
7	M/s Shree Sai V.R Washing,	Lat-28.487118°	No. I/118369/2022 dated 13.06.2022

	Khasra No.272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana	Long-77.00204°	
8	M/s unnamed unit Dhanwapur Road, RamVihar,sector-104,Gurugram	Lat-28.479182° Long-76.996028°	No. HSPCB/GUR/2022/INS/29207772CONC O001-004 dated 22.12.2022
9	M/s Hi look washing, Village Dhanwapur, Gurugram	Lat-28.478905 long-76.997373	No. HSPCB/GUR/2024/INS/50485285CONC O001-004 dated 25.04.2024
10	M/s Santosh Washing, Village Bajghera, Gurugram	Lat-28.526719° Long-77.017658°	No. I/118373/2022 dated13.06.2022
11	M/s D.K Dry cleaning & laundry service, Village Bajghera, Sector-113, Gurugram	Lat-28°31'24.67272" Long-77°1'22'45764"	No. HSPCB/GUR/2023/INS/50889048CONC O001-004 dated 08.12.2023
12	New identified unit M/s Unnamed unit at village Dhanwapur, Gurugram Now M/s Satnam process	Lat-28°28'45.74136" Long-76°59'17.5794"	No. HSPCB/GUR/2024/INS/73226800CONC O001-004
13	New identified unit M/s Unnamed unit at village Dhanwapur, Gurugram now M/s S.N Enterprises	Lat-28°28'45.89112" Long-76°59'16.78416"	No. HSPCB/GUR/2024/INS/73226919CONC O001-004 dated 29.10.2024
14	M/s J.P. Enterprises, Village Bajghera Near Petrol Pump Palam Vihar, Gurugram	Lat-28°31'31.4562" Long-77°1'5.68164"	No. HSPCB/GUR/2024/INS/73225799CONC O001-004 dated 30.10.2024
15	M/s Satguru Wash, Dhanwapur, Sector-103, Gurugram	(Lat-N 28°29'5.34012" & Long- E76°58'42.94812")	No. HSPCB/GUR/2024/INS/86309661CONC O001-004 dated 27.12.2024
16	M/s Maruti Enterprises, Dhanwapur, Kherki Majra (LHS of Shed-1), Gurugram	(Lat-N 28°29'5.6634" & Long- E76°58'41.57904")	No. HSPCB/GUR/2024/INS/86306395CONC O001-004 dated 27.12.2024
17	M/s Unnamed jeans washing unit, Dhanwapur, Kherki Majra (RHS of Shed-1), Gurugram	(Lat-N 28°29'5.16588" & Long- E76°58'41.18988")	Unit found dismantled at site
18	M/s Jeetu Wash, Basai, Gurugram	(Lat-N 28°27'46.62036" & Long- E76°58'55.67124")	No. HSPCB/GUR/2024/INS/86292606CONC O001-004 dated 27.12.2024
19	M/s Unnamed jeans washing unit, Basai, Gurugram (Now M/s Softex Processing 68/1, Industrial area, Basai, Gurugram)	(Lat-N 28°29'3.89832" & Long- E76°58'42.65544")	Recommended closure order to H.Q on 01.02.2025 through general inspection module

20	(Lat-N 28°27'38.21112" & Long- E76°59'22.36992")	(Lat-N 28°27'38.21112" & Long- E76°59'22.36992")	Unit found closed & in abandoned condition
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But the compliance report of the electricity connection has not been received till date.

Keeping in view of above, it is requested to submit the compliance of disconnection of electricity of the said illegal units alongwith electricity bill & detail of owner of electric connection holder/owner of the land as required for imposing Environmental Compensation against the unit, so that the status may be appraised before the Hon'ble NGT.

**DA/Closure orders of above mentioned units**

NIRMAL KUMAR  
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**Regional Officer,  
Gurugram Region (N)**

CC:-

A copy of above is forwarded to the followings for information & necessary action, please:-

1. The Chairman, HSPCB, Panchkula.
2. The ADC, Gurugram.
3. Sh. Rishabh Srivastava, Scientist C, CPCB, New Delhi

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/s Satguru Washing, Plot No. 32, Sector-104, Dhanwapur, Gurugram has established and operating a Jeans washing at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. NMCG Complaint vide letter dated 02-Nov-2023

Whereas, the above said unit was visited by the field officer of the Board on 24-Jan-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating without obtaining CTE/CTO from the Board and without installation of Effluent Treatment Plant.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50485292SCNCC001 dated 03/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/50485292CONCR002 dated 25-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
30-Apr-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/50485292CONCO001-  
004**

**Dated:02-May-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Satguru Washing, Plot No. 32, Sector-104, Dhanwapur, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/s Greash Washing, Dhanwapur, Gurugram-122001 has established and operating a Washing of jeans at Dhanwapur, Gurugram-122001 which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun through NMCG Complaint vide No. Gri/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 23-Oct-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining Consent to Establish/ Consent to operate from the Board & not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/49580477SCNCC001 dated 23/10/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2023/RO/INS/49580477CONCR001 dated 29-Nov-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Greash Washing Dhanwapur, Gurugram-122001 by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
13-Dec-2023**

**Chairman**

**Endst. No.:HSPCB/GUR/2023/INS/49580477CONCO001-  
004**

**Dated:14-Dec-2023**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Greash Washing, Dhanwapur, Gurugram-122001

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.GOV.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Shine Washing, VPO Dhanwapur, Sector-104, Gurugram has established and operating a unit of washing and dyeing of jeans at VPO Dhanwapur, Sector-104, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati vide letter dated 26-Aug-2022

Whereas, the above said unit was visited by the field officer of the Board on 20-Sep-2022 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, the sample(s) of effluent , were collected by the field officer of the Board during the inspection of the above said unit on 20-Sep-2022 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	663	30.09.2022	BOD	92	30
effluent	663	30.09.2022	COD	440	250
effluent	663	30.09.2022	TSS	236	100

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2022/INS/28894649SCNCC001 dated 29/09/2022 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurugram North vide his recommendation letter number HSPCB/GUR/2022/RO/INS/28894649CONCR001 dated 08-Oct-2022 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Shine Washing VPO Dhanwapur, Sector-104, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
12-Oct-2022**

**Chairman**

**Endst. No.:HSPCB/GUR/2022/INS/28894649CONCO001-  
004**

**Dated:15-Oct-2022**

A copy of the above is forwarded to the following for information and necessary action:-

## HARYANA STATE

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurugram North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Shine Washing VPO Dhanwapur, Sector-104, Gurugram

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by JATINDERPAL  
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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

I/117467/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram has established and operating a unit for washing of jeans which is polluting in nature and is covered under the Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board along with the representative of Chairperson-cum-CEO, Zila Parishad, Gurugram on 17.05.2022 and reported that during inspection unit was found established/ operating without obtaining consent to establish/operate from the Board & without installation of pollution control measures i.e ETP;

Whereas, Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/114095/2022 dated 18.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116988/2022 dated 03.06.2022 and no. I/117326/2022 dated 07.06.2022 has recommended for taking closure action against the unit under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance of directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
7<sup>th</sup> June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is asked to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram.

Signed by Jatinder Pal  
Sr. Env. Engineer (WC)  
For Chairman  
Date: 08-06-2022 10:00:07  
Reason: Approved

I/118915/2022



HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s Balaji Enterprises, Village Dhanwapur, near Godown, Gurugram has established and operating a unit for washing of jeans which is polluting in nature and is covered under the Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 31.05.2022 and reported that during inspection unit was found established/ operational without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/116231/2022 dated 31.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, Regional Officer, Gurugram (North) vide his letter no. 2105779/2022 dated 13.06.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Balaji Enterprises, Village Dhanwapur, near Godown, Gurugram by sealing its plant, machinery and DG sets alongwith disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
16<sup>th</sup> June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure compliance of the closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Balaji Enterprises, Village Dhanwapur, Near Godown, Gurugram.

Sr. Env. Engineer (WC)  
For Chairman

Signed by Jatinder Pal  
Singh

Date: 16-06-2022 10:48:33

Reason: Approved

I/125719/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram has established and operating a unit for Washing of jeans which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 20.06.2022 and reported that during inspection unit was found established/operational without obtaining CTE/CTO from the Board and not installed ETP;

Whereas, effluent sample was collected from the unit and as per analysis report no. 30 dated 27.06.2022, the parameters found exceeding the prescribed limits;

Whereas, a Show Cause Notice for closure was issued to the above said unit by Regional Officer, Gurugram (North) vide his letter No. HSPCB/GUR/2022/INS/25586198SCNCC001 dated 21.06.2022 and the Regional Officer has reported that the unit has not submitted reply/compliance in this regard till date;

Whereas, Regional Officer, Gurugram (North) vide his letter no. HSPCB/GUR/2022/RO/INS/2556198CONCR001 dated 05.07.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electricity supply with immediate effect.

In addition to above it is also intimated that non-compliance of directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

**Dated Panchkula, the  
21<sup>st</sup> July, 2022**

**A.K Singh, IAS  
Chairman**

**Endst. No**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is asked to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environmental Compensation.
4. M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram.

**Sr. Env. Engineer (WC)  
For Chairman**

Signed by Jatinder Pal  
Singh

Date: 21-07-2022 12:28:16

Reason: Approved

I/118369/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

CLOSURE ORDER

Whereas, M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana has established and operating a unit for washing of jeans which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board along with the representative of Chairperson-cum-CEO, Zila Parishad, Gurugram on 24.05.2022 and reported that during inspection unit was found established/ operating without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/115282/2022 dated 25.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116979/2022 dated 03.06.2022 and no. 2093851/2022 dated 08.06.2022 has recommended for taking closure action against the unit under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
11<sup>th</sup> June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana.

Signed by Jatinder Pal  
Sr. Env. Engineer (WC)  
For Chairman  
Date: 13-06-2022 09:33:26  
Reason: Approved



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.GOV.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s unnamed unit, Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long-76.995917) has established and operating a unit of washing of fabric at Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long- 76.995917) which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati vide No.Grie/07082 2/4060- NMCG on NMCG Portal vide letter dated 07-Aug-2022

Whereas, the above said unit was visited by the field officer of the Board on 07-Oct-2022 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was established and operating illegally without obtaining CTE/CTO from the Board & without installation of Effluent Treatment Plant.

Whereas, the sample(s) of effluent , was collected by the field officer of the Board during the inspection of the above said unit on 07-Oct-2022 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	789	18.10.2022	TSS	220	100
effluent	789	18.10.2022	COD	304	250
effluent	789	18.10.2022	BOD	62	30

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2022/INS/29207772SCNCC001 dated 08/10/2022 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2022/RO/INS/29207772CONCR001 dated 16-Dec-2022 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water

(Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s unnamed unit Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long- 76.995917) by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
21-Dec-2022**

**Chairman**

**Endst. No.:HSPCB/GUR/2022/INS/29207772CONCO001-  
004**

**Dated:22-Dec-2022**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurugram North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s unnamed unit, Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long-76.995917)

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**J P Singh, Sr Environment Engineer**  
**Branch Incharge (HQ)**  
**For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/s Hi look washing,, Village Dhanwapur, Gurugram has established and operating a Washing of jeans at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun vide complaint No. Grie/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 25-Jan-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining CTE/CTO from the Board and without installation of pollution control devices.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50485285SCNCC001 dated 03/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/50485285CONCR002 dated 29-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Unit (Jeans Washing) Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
18-Apr-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/50485285CONCO001-  
004**

**Dated:25-Apr-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Hi look washing, Village Dhanwapur, Gurugram

**JATIND**  
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**J P Singh, Sr Environment Engineer**  
**Branch Incharge (HQ)**  
**For Chairman**

I/118373/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s Santosh Washing, Vill. Bajghera, Gurugram has established and operating a unit for washing of fabric which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 25.05.2022 and reported that during inspection unit was found established/ operational without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/115569/2022 dated 26.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116971/2022 dated 03.06.2022 and no. 2093797/2022 dated 08.06.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Santosh Washing, Vill. Bajghera, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
10th June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Santosh Washing, Vill. Bajghera, Gurugram.

Sr. Engineer (W/C) Pal  
Chairman

Date: 13-06-2022 10:06:37

Reason: Approved



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s D.K Dry Cleaning and laundry service, Village Bajghera, Sector-113, Gurugram has established and operating a Garment washing at Village Bajghera, Sector-113, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun, vide Complaint No. Grie/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 07-Nov-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating without obtaining CTE/CTO from the Board & without installation of pollution control devices.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50889048SCNCC001 dated 09/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2023/RO/INS/50889048CONCR001 dated 30-Nov-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s D.K Dry Cleaning and laundry service Village Bajghera, Sector-113, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
07-Dec-2023**

**Chairman**

**Endst. No.:HSPCB/GUR/2023/INS/50889048CONCO001-  
004**

**Dated:08-Dec-2023**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, GURGAON NORTH
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s D.K Dry Cleaning and laundry service Village Bajghera, Sector-113, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board**

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

**CLOSURE ORDER**

Whereas, Unnamed Jeans Washing Unit, Village Dhanwapur, Gurugram has established a Washing of jeans at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 13-Jul-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Not obtained CTE/CTO from the Board.
2. Not installed pollution control devices.
3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.
4. Unit found closed at the site.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2024/INS/73226800SCNCC001 dated 15/07/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/73226800CONCR001 dated 28-Aug-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
24-Oct-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/73226800CONCO001-  
005**

**Dated:29-Oct-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram
5. Executive Engineer, MCG Division, Gurugram. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, Unnamed Jeans Washing Unit, Village Dhanwapur, Gurugram has established a Washing of jeans at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 12-Jul-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Not obtained CTE/CTO from the Board.
2. Not installed pollution control devices.
3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat.
4. At the time of inspection, unit was found closed at site.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2024/INS/73226919SCNCC001 dated 15/07/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/73226919CONCR001 dated 26-Aug-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
24-Oct-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/73226919CONCO001-  
005**

**Dated:29-Oct-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram
5. Executive Engineer, MCG Division, Gurugram. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/s J.P. Enterprises, Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram has established and operating a Dyeing of fabric at Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 13-Jul-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Not obtained CTE/CTO from the Board.
2. Not installed pollution control devices.
3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.
4. As per analysis report vide No. 719 dated 23.07.2024, parameters found exceeding the prescribed limits.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2024/INS/73225799SCNCC001 dated 15/07/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/73225799CONCR001 dated 26-Aug-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s J.P. Enterprises Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
24-Oct-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/73225799CONCO001-  
004**

**Dated:30-Oct-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s J.P. Enterprises Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-Hqhspcb@hspcb.org.in****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, Satguru Wash, Dhanwapur Sector 103, Gurugram has established and operating a Washing of jeans at Dhanwapur Sector 103, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati on SMGT portal, news paper article vide letter dated 22-Aug-2024

Whereas, the above said unit was visited by the field officer of the Board on 15-Oct-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter Nil dated 15/10/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/86309661CONCR001 dated 16-Dec-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Satguru Wash Dhanwapur Sector 103, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
20-Dec-2024**

**Vineet Garg, IAS  
Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/86309661CONCO001-  
004**

**Dated:27-Dec-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Satguru Wash Dhanwapur Sector 103, Gurugram

**HARYANA STATE**

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Maruti Enterprises, Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram has established and operating a Washing of jeans at Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati on SMGT portal, news paper article vide letter dated 22-Aug-2024

Whereas, the above said unit was visited by the field officer of the Board on 15-Oct-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter Nil dated 15/10/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/86306395CONCR001 dated 16-Dec-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Maruti Enterprises Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
20-Dec-2024**

**Vineet Garg, IAS  
Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/86306395CONCO001-  
004**

**Dated:27-Dec-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Maruti Enterprises Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-Hqhspcb@hspcb.org.in****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/s Jeetu Wash, Village Basai, Gurugram has established and operating a Washing of jeans at Village Basai, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati on SMGT portal, news paper article vide letter dated 22-Aug-2024

Whereas, the above said unit was visited by the field officer of the Board on 15-Oct-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter Nil dated 15/10/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/86292606CONCR001 dated 16-Dec-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Jeetu Wash Village Basai, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
20-Dec-2024**

**Vineet Garg, IAS  
Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/86292606CONCO001-  
004**

**Dated:27-Dec-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Jeetu Wash Village Basai, Gurugram

**HARYANA STATE**

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**

Vikas Sadan, Opposite- New Court, Gurugram

Website: - [www.hspcb.gov.in](http://www.hspcb.gov.in) Tel: 0124-2332775, 2972341

Email ID: - [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

**No. HSPCB/GRN/2024/2312**

**Dated:-01.02.2025**

To

The Commissioner,  
Municipal Corporation, Gurugram

**Subject:- Request regarding supply of land record of illegal water polluting units established and operating in residential area in the jurisdiction of Municipal Corporation, Gurugram.**

**Ref:- Hon'ble NGT in OA No. 1160/2024 "News Item titled "Dyeing units continue to operate illegally in Gurgaon polluting Najafgarh drain, despite court orders & OA No. 750 of 2023 titled as Varun Gaulti V/s state of Haryana.**

Kindly refer to subject noted above, it is intimated that the Hon'ble NGT vide order dated 16.10.2024, a joint committee comprising of representative of the Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) and District Magistrates of District Sonapat, Faridabad, Gurgaon and Jhajjar and further Joint committee of ADC, CPCB & HSPCB and joint commissioner, MCG has also conducted the site inspection on 13.07.2024.

The below mentioned illegal units established and operating in residential area in the jurisdiction of Municipal Corporation, Gurugram has been indentified and closure order has already been issued by HSPCB.

Sr. No.	Name & address of the unit	Latitude & Longitude	Closure order No. & date
1	M/s Satguru Washing Village Dhanwapur, Gurugram	Lat-28°28'46.17912" Long-76°59'20.56128"	No. HSPCB/GUR/2024/INS/50485292CONC O001-004 dated 02.05.2024
2	M/s Greash Washing, Dhanwapur, Gurugram	Lat-28°28'47.54388" Long-76°59'21.75"	No. HSPCB/GUR/2023/INS/49580477CONC O001-00 dated 14.12.2023
3	M/s Shine Washing, VPO Dhanwapur, Sector-104, Gurugram	Lat-28.479033° Long-76.988345°	No. HSPCB/GUR/2022/INS/28894649CONC O001-004dated15.10.2022
4	M/s S.SWash,D-64, Ram Vihar, Dhanwapur, Gurugram	Lat-28.477436 Long-76.997798	No. I/117467/2022 dated 08.06.2022

5	M/s Balaji Enterprises, Village Dhanwapur, Near Godown, Gurugram	Lat-28°28'47.94312" Long-76°59'36.11508"	No. I/118915/2022 dated 16.06.2022
6	M/s SV Denim Craft, RamVihar, Dhanwapur Road, Gurugram-122001	Lat-28.483350° Long-76.999393°	No. I/125719/2022 dated 21.07.2022
7	M/s Shree Sai V.R Washing, Khasra No.272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana	Lat-28.487118° Long-77.00204°	No. I/118369/2022 dated 13.06.2022
8	M/s unnamed unit Dhanwapur Road, RamVihar,sector-104,Gurugram	Lat-28.479182° Long-76.996028°	No. HSPCB/GUR/2022/INS/29207772CONC O001-004 dated 22.12.2022
9	M/s Hi look washing, Village Dhanwapur, Gurugram	Lat-28.478905 long-76.997373	No. HSPCB/GUR/2024/INS/50485285CONC O001-004 dated 25.04.2024
10	M/s Santosh Washing, Village Bajghera, Gurugram	Lat-28.526719° Long-77.017658°	No. I/118373/2022 dated13.06.2022
11	M/s D.K Dry cleaning & laundry service, Village Bajghera, Sector-113, Gurugram	Lat-28°31'24.67272" Long-77°1'22'45764"	No. HSPCB/GUR/2023/INS/50889048CONC O001-004 dated 08.12.2023
12	New identified unit M/s Unnamed unit at village Dhanwapur, Gurugram Now M/s Satnam process	Lat-28°28'45.74136" Long-76°59'17.5794"	No. HSPCB/GUR/2024/INS/73226800CONC O001-004
13	New identified unit M/s Unnamed unit at village Dhanwapur, Gurugram now M/s S.N Enterprises	Lat-28°28'45.89112" Long-76°59'16.78416"	No. HSPCB/GUR/2024/INS/73226919CONC O001-004 dated 29.10.2024
14	M/s J.P. Enterprises, Village Bajghera Near Petrol Pump Palam Vihar, Gurugram	Lat-28°31'31.4562" Long-77°1'5.68164"	No. HSPCB/GUR/2024/INS/73225799CONC O001-004 dated 30.10.2024
15	M/s Satguru Wash, Dhanwapur, Sector-103, Gurugram	(Lat-N 28°29'5.34012" & Long- E76°58'42.94812")	No. HSPCB/GUR/2024/INS/86309661CONC O001-004 dated 27.12.2024
16	M/s Maruti Enterprises, Dhanwapur, Kherki Majra (LHS of Shed-1), Gurugram	(Lat-N 28°29'5.6634" & Long- E76°58'41.57904")	No. HSPCB/GUR/2024/INS/86306395CONC O001-004 dated 27.12.2024
17	M/s Unnamed jeans washing unit, Dhanwapur, Kherki Majra (RHS of Shed-1), Gurugram	(Lat-N 28°29'5.16588" & Long- E76°58'41.18988")	Unit found dismantled at site
18	M/s Jeetu Wash, Basai,	(Lat-N 28°27'46.62036" &	No.

	Gurugram	Long- E76°58'55.67124")	HSPCB/GUR/2024/INS/86292606CONC O001-004 dated 27.12.2024
19	M/s Unnamed jeans washing unit, Basai, Gurugram (Now M/s Softex Processing 68/1, Industrial area, Basai, Gurugram)	(Lat-N 28°29'3.89832" & Long- E76°58'42.65544")	Recommended closure order to H.Q on 01.02.2025 through general inspection module
20	(Lat-N 28°27'38.21112" & Long- E76°59'22.36992")	(Lat-N 28°27'38.21112" & Long- E76°59'22.36992")	Unit found closed & in abandoned condition

Further, this office is in process of initiating legal action & imposing of Environmental compensation against the said illegal units, so details of land owner are required for further legal proceeding against the unit. It is therefore, requested to supply the said details and action taken as per provision of Municipal Corporation Act against the illegal units operating in residential area in the jurisdiction of Municipal Corporation, Gurugram at the earliest through return email, so that the status may be appraised before the Hon'ble NGT.

**DA/Closure orders of above mentioned units**

**NIRMAL  
KUMAR**  
Regionally Officer,  
Gurugram Region (N)

Digitally signed by  
NIRMAL KUMAR  
Date: 2025.02.01  
15:56:06 +05'30'

CC:-

A copy of above is forwarded to the followings for information & necessary action, please:-

1. The Chairman, HSPCB, Panchkula.
2. The ADC, Gurugram.
3. Sh. Rishabh Srivastava, Scientist C, CPCB, New Delhi

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/s Satguru Washing, Plot No. 32, Sector-104, Dhanwapur, Gurugram has established and operating a Jeans washing at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. NMCG Complaint vide letter dated 02-Nov-2023

Whereas, the above said unit was visited by the field officer of the Board on 24-Jan-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating without obtaining CTE/CTO from the Board and without installation of Effluent Treatment Plant.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50485292SCNCC001 dated 03/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/50485292CONCR002 dated 25-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
30-Apr-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/50485292CONCO001-  
004**

**Dated:02-May-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Satguru Washing, Plot No. 32, Sector-104, Dhanwapur, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Greash Washing, Dhanwapur, Gurugram-122001 has established and operating a Washing of jeans at Dhanwapur, Gurugram-122001 which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun through NMCG Complaint vide No. Gri/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 23-Oct-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining Consent to Establish/ Consent to operate from the Board & not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/49580477SCNCC001 dated 23/10/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2023/RO/INS/49580477CONCR001 dated 29-Nov-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Greash Washing Dhanwapur, Gurugram-122001 by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
13-Dec-2023**

**Chairman**

**Endst. No.:HSPCB/GUR/2023/INS/49580477CONCO001-  
004**

**Dated:14-Dec-2023**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Greash Washing, Dhanwapur, Gurugram-122001

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.GOV.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Shine Washing, VPO Dhanwapur, Sector-104, Gurugram has established and operating a unit of washing and dyeing of jeans at VPO Dhanwapur, Sector-104, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati vide letter dated 26-Aug-2022

Whereas, the above said unit was visited by the field officer of the Board on 20-Sep-2022 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, the sample(s) of effluent , were collected by the field officer of the Board during the inspection of the above said unit on 20-Sep-2022 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	663	30.09.2022	BOD	92	30
effluent	663	30.09.2022	COD	440	250
effluent	663	30.09.2022	TSS	236	100

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2022/INS/28894649SCNCC001 dated 29/09/2022 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurugram North vide his recommendation letter number HSPCB/GUR/2022/RO/INS/28894649CONCR001 dated 08-Oct-2022 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s Shine Washing VPO Dhanwapur, Sector-104, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
12-Oct-2022**

**Chairman**

**Endst. No.:HSPCB/GUR/2022/INS/28894649CONCO001-  
004**

**Dated:15-Oct-2022**

A copy of the above is forwarded to the following for information and necessary action:-

## HARYANA STATE

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurugram North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Shine Washing VPO Dhanwapur, Sector-104, Gurugram

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by JATINDERPAL  
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Date: 2022.10.15  
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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

I/117467/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram has established and operating a unit for washing of jeans which is polluting in nature and is covered under the Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board along with the representative of Chairperson-cum-CEO, Zila Parishad, Gurugram on 17.05.2022 and reported that during inspection unit was found established/ operating without obtaining consent to establish/operate from the Board & without installation of pollution control measures i.e ETP;

Whereas, Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/114095/2022 dated 18.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116988/2022 dated 03.06.2022 and no. I/117326/2022 dated 07.06.2022 has recommended for taking closure action against the unit under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance of directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
7<sup>th</sup> June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is asked to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s S.S Wash, D-64, Ram Vihar, Dhanwapur, Gurugram.

Signed by Jatinder Pal  
Sr. Env. Engineer (WC)  
For Chairman  
Date: 08-06-2022 10:00:07  
Reason: Approved

I/118915/2022



HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s Balaji Enterprises, Village Dhanwapur, near Godown, Gurugram has established and operating a unit for washing of jeans which is polluting in nature and is covered under the Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 31.05.2022 and reported that during inspection unit was found established/ operational without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/116231/2022 dated 31.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, Regional Officer, Gurugram (North) vide his letter no. 2105779/2022 dated 13.06.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Balaji Enterprises, Village Dhanwapur, near Godown, Gurugram by sealing its plant, machinery and DG sets alongwith disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
16<sup>th</sup> June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure compliance of the closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Balaji Enterprises, Village Dhanwapur, Near Godown, Gurugram.

Sr. Env. Engineer (WC)  
For Chairman

Signed by Jatinder Pal  
Singh

Date: 16-06-2022 10:48:33

Reason: Approved

I/125719/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram has established and operating a unit for Washing of jeans which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 20.06.2022 and reported that during inspection unit was found established/operational without obtaining CTE/CTO from the Board and not installed ETP;

Whereas, effluent sample was collected from the unit and as per analysis report no. 30 dated 27.06.2022, the parameters found exceeding the prescribed limits;

Whereas, a Show Cause Notice for closure was issued to the above said unit by Regional Officer, Gurugram (North) vide his letter No. HSPCB/GUR/2022/INS/25586198SCNCC001 dated 21.06.2022 and the Regional Officer has reported that the unit has not submitted reply/compliance in this regard till date;

Whereas, Regional Officer, Gurugram (North) vide his letter no. HSPCB/GUR/2022/RO/INS/2556198CONCR001 dated 05.07.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electricity supply with immediate effect.

In addition to above it is also intimated that non-compliance of directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

**Dated Panchkula, the  
21<sup>st</sup> July, 2022**

**A.K Singh, IAS  
Chairman**

**Endst. No**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is asked to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environmental Compensation.
4. M/s SV Denim Craft, Ram Vihar, Dhanwapur Road, Gurugram.

**Sr. Env. Engineer (WC)  
For Chairman**

Signed by Jatinder Pal  
Singh

Date: 21-07-2022 12:28:16

Reason: Approved

I/118369/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana has established and operating a unit for washing of jeans which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board along with the representative of Chairperson-cum-CEO, Zila Parishad, Gurugram on 24.05.2022 and reported that during inspection unit was found established/ operating without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/115282/2022 dated 25.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116979/2022 dated 03.06.2022 and no. 2093851/2022 dated 08.06.2022 has recommended for taking closure action against the unit under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
11<sup>th</sup> June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Shree Sai V.R Washing, Khasra No. 272, Daultabad Industrial Area, Teckchand Nagar Gurugram, Haryana.

Signed by Jatinder Pal  
Sr. Env. Engineer (WC)  
For Chairman  
Date: 13-06-2022 09:33:26  
Reason: Approved



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.GOV.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s unnamed unit, Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long-76.995917) has established and operating a unit of washing of fabric at Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long- 76.995917) which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati vide No.Grie/07082 2/4060- NMCG on NMCG Portal vide letter dated 07-Aug-2022

Whereas, the above said unit was visited by the field officer of the Board on 07-Oct-2022 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was established and operating illegally without obtaining CTE/CTO from the Board & without installation of Effluent Treatment Plant.

Whereas, the sample(s) of effluent , was collected by the field officer of the Board during the inspection of the above said unit on 07-Oct-2022 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent	789	18.10.2022	TSS	220	100
effluent	789	18.10.2022	COD	304	250
effluent	789	18.10.2022	BOD	62	30

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2022/INS/29207772SCNCC001 dated 08/10/2022 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2022/RO/INS/29207772CONCR001 dated 16-Dec-2022 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water

(Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s unnamed unit Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long- 76.995917) by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
21-Dec-2022**

**Chairman**

**Endst. No.:HSPCB/GUR/2022/INS/29207772CONCO001-  
004**

**Dated:22-Dec-2022**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurugram North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s unnamed unit, Dhanwapur Road, Ram Vihar, sector-104, Gurugram (Lat-28.479806 Long-76.995917)

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**J P Singh, Sr Environment Engineer**  
**Branch Incharge (HQ)**  
**For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, M/s Hi look washing,, Village Dhanwapur, Gurugram has established and operating a Washing of jeans at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun vide complaint No. Grie/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 25-Jan-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit was found operating without obtaining CTE/CTO from the Board and without installation of pollution control devices.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50485285SCNCC001 dated 03/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/50485285CONCR002 dated 29-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Unit (Jeans Washing) Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
18-Apr-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/50485285CONCO001-  
004**

**Dated:25-Apr-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Hi look washing, Village Dhanwapur, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

I/118373/2022



HSPCB

HARYANA STATE POLLUTION CONTROL BOARD  
C-11 Sector-6, Panchkula  
Ph – 0172- 577870-73, Fax No. 2581201  
E-mail- hspcbho@gmail.com Website: hspcb.gov.in

**CLOSURE ORDER**

Whereas, M/s Santosh Washing, Vill. Bajghera, Gurugram has established and operating a unit for washing of fabric which is polluting in nature and is covered under Orange category;

Whereas, the above said unit was visited by the Field Officer of the Board on 25.05.2022 and reported that during inspection unit was found established/ operational without obtaining CTE/CTO from the Board & without installation of pollution control measures i.e ETP;

Whereas, a Show Cause Notice for closure was issued to the above said unit by the Regional Officer, Gurugram (North) vide his letter I/115569/2022 dated 26.05.2022 and the Regional Officer has reported that the unit has not submitted any reply in this regard till date;

Whereas, the Regional Officer, Gurugram (North) vide his letter no. I/116971/2022 dated 03.06.2022 and no. 2093797/2022 dated 08.06.2022 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981;

Therefore, keeping in view the above said facts and in exercise of the powers conferred under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of M/s Santosh Washing, Vill. Bajghera, Gurugram by sealing its plant, machinery and DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 is an offence.

Dated Panchkula, the  
10th June, 2022

P. Raghavendra Rao  
Chairman

Endst. No.

A copy of the above is forwarded to the following for information and necessary action:

1. The Deputy Commissioner, Gurugram.
2. Executive Engineer (Operation Division), DHBVN, Gurugram. He is directed to disconnect the electric supply of the above said unit immediately and submit compliance report within 03 days.
3. The Regional Officer, Gurugram (North). He is directed to ensure the compliance of closure order and to submit compliance report in this regard within 03 days. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation and submit the case for Environment Compensation.
4. M/s Santosh Washing, Vill. Bajghera, Gurugram.

Sr. Engineer (W/C) Pal  
Chairman

Date: 13-06-2022 10:06:37

Reason: Approved



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s D.K Dry Cleaning and laundry service, Village Bajghera, Sector-113, Gurugram has established and operating a Garment washing at Village Bajghera, Sector-113, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun, vide Complaint No. Grie/260 723/053 7-NMCG vide letter dated 26-Jul-2023

Whereas, the above said unit was visited by the field officer of the Board on 07-Nov-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit found operating without obtaining CTE/CTO from the Board & without installation of pollution control devices.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2023/INS/50889048SCNCC001 dated 09/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2023/RO/INS/50889048CONCR001 dated 30-Nov-2023 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s D.K Dry Cleaning and laundry service Village Bajghera, Sector-113, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
07-Dec-2023**

**Chairman**

**Endst. No.:HSPCB/GUR/2023/INS/50889048CONCO001-  
004**

**Dated:08-Dec-2023**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, GURGAON NORTH
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s D.K Dry Cleaning and laundry service Village Bajghera, Sector-113, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, Unnamed Jeans Washing Unit, Village Dhanwapur, Gurugram has established a Washing of jeans at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 13-Jul-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Not obtained CTE/CTO from the Board.
2. Not installed pollution control devices.
3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.
4. Unit found closed at the site.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2024/INS/73226800SCNCC001 dated 15/07/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/73226800CONCR001 dated 28-Aug-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
24-Oct-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/73226800CONCO001-  
005**

**Dated:29-Oct-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram
5. Executive Engineer, MCG Division, Gurugram. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-hspcbho@gmail.com****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, Unnamed Jeans Washing Unit, Village Dhanwapur, Gurugram has established a Washing of jeans at Village Dhanwapur, Gurugram which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 12-Jul-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Not obtained CTE/CTO from the Board.
2. Not installed pollution control devices.
3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat.
4. At the time of inspection, unit was found closed at site.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2024/INS/73226919SCNCC001 dated 15/07/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/73226919CONCR001 dated 26-Aug-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
24-Oct-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/73226919CONCO001-  
005**

**Dated:29-Oct-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Unnamed Jeans Washing Unit Village Dhanwapur, Gurugram
5. Executive Engineer, MCG Division, Gurugram. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s J.P. Enterprises, Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram has established and operating a Dyeing of fabric at Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 13-Jul-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Not obtained CTE/CTO from the Board.
2. Not installed pollution control devices.
3. Not obtained Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.
4. As per analysis report vide No. 719 dated 23.07.2024, parameters found exceeding the prescribed limits.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2024/INS/73225799SCNCC001 dated 15/07/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/73225799CONCR001 dated 26-Aug-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s M/s J.P. Enterprises Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
24-Oct-2024**

**Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/73225799CONCO001-  
004**

**Dated:30-Oct-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s J.P. Enterprises Village Bajghera, Near Petrol Pump Post Palam vihar, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**

**Haryana State Pollution Control Board****C-11, SECTOR-6, PANCHKULA****PHONE:-0172-2577870-73,FAX-NO-2581201****E-mail:-Hqhspcb@hspcb.org.in****Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN****CLOSURE ORDER**

Whereas, Satguru Wash, Dhanwapur Sector 103, Gurugram has established and operating a Washing of jeans at Dhanwapur Sector 103, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati on SMGT portal, news paper article vide letter dated 22-Aug-2024

Whereas, the above said unit was visited by the field officer of the Board on 15-Oct-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter Nil dated 15/10/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/86309661CONCR001 dated 16-Dec-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Satguru Wash Dhanwapur Sector 103, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
20-Dec-2024**

**Vineet Garg, IAS  
Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/86309661CONCO001-  
004**

**Dated:27-Dec-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Satguru Wash Dhanwapur Sector 103, Gurugram

**HARYANA STATE**

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Maruti Enterprises, Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram has established and operating a Washing of jeans at Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati on SMGT portal, news paper article vide letter dated 22-Aug-2024

Whereas, the above said unit was visited by the field officer of the Board on 15-Oct-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter Nil dated 15/10/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/86306395CONCR001 dated 16-Dec-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Maruti Enterprises Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act,

1974, is an offence.

**Dated Panchkula, the  
20-Dec-2024**

**Vineet Garg, IAS  
Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/86306395CONCO001-  
004**

**Dated:27-Dec-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Maruti Enterprises Dhanwapur, Kherki Majra LHS of Shed-1, Gurugram

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**



## Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

### CLOSURE ORDER

Whereas, M/s Jeetu Wash, Village Basai, Gurugram has established and operating a Washing of jeans at Village Basai, Gurugram which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. Varun Gulati on SMGT portal, news paper article vide letter dated 22-Aug-2024

Whereas, the above said unit was visited by the field officer of the Board on 15-Oct-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

1. Unit found operating without obtaining Consent to Establish/ Consent to operate from the Board.
2. Unit has not installed Effluent Treatment Plant for treatment of Effluent generated from the process.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter Nil dated 15/10/2024 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2024/RO/INS/86292606CONCR001 dated 16-Dec-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Jeetu Wash Village Basai, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the  
20-Dec-2024**

**Vineet Garg, IAS  
Chairman**

**Endst. No.:HSPCB/GUR/2024/INS/86292606CONCO001-  
004**

**Dated:27-Dec-2024**

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Jeetu Wash Village Basai, Gurugram

**HARYANA STATE**

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**J P Singh, Sr Environment Engineer  
Branch Incharge (HQ)  
For Chairman**